Second Lok Sabha
VI Session (17/11/1958 to 20/12/1958)

LOK SABHA .



[Brief Record of Proceedings]

Monday, November 17, 1958

No. 196

1. Starred Questions

Thirty-one Starred Questions (Nos. 1—25 and 27—32) were put down on the order paper out of which seventeen were called. Starred Question No. 26 was transferred to the list of questions for the 24th November, 1958.

Fourteen Starred Questions (Nos. 1—8, 11—13 and 15—17) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 9, 10 and 14 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-eight Unstarred Questions (Nos. 1—20 and 22—39) were put down on the order paper. Unstarred Question No. 21 was transferred to the list of questions for the 24th November, 1958. Original notices of Unstarred Questions Nos. 3, 17, 18, 24, 31 and 34 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri Sami Venkatachalam Chetti who was a member of the former Central Legislative Assembly.

Thereafter Members stood in silence for a minute as a mark of respect.

4. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by members shown against them:—

- (i) Situation resulting from the dissolution of Pondicherry Elected

 Assembly.
- (ii) Situation arising out of-

Notices by-

(a) reported statements of the Shri Uttamrao L. Patil and Rajs Mahendra President of Pakistan; Pratap.

- of Shri Shripad Amrit Dange and Shri A. K. (b) continuing supplies arms to Pakistan by the U.S.A.; Gopalan.
- Indian territory on the Assam berder.

(c) raids by Pakistani forces into Shri Narayan Ganesh Goray and Shri R. K. Khadilkar.

meted mal-treatment (iii) Reported out to an employee of the Office of the Assistant Indian High Commission, Dacca, and his wife by men of the East Pakistan Rifles.

Notice by Shri Hem Barua.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 946, dated the 10th October. 1958 making certain amendment to the Working Journalists (Fixation of Rates of Wages) Rules, 1958.
- (2) A copy of draft Notification proposed to be issued under sub-section (1) of Section 620 of the Companies Act, 1956, under sub-section (2) of Section 620 of the said Act.
- (3) A copy of the Report of the Agricultural Administration Committee.
- (4) A copy of the Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Ordinance, 1958 (No. 7 of 1958) under provisions of Article 123 (2) (a) of the Constitution.
- (5) A copy of Notification No. G.S.R. 799, dated the 13th September, 1958 under sub-section (3) of Section 49 of the Tea Act, 1953, making certain further amendment to the Tea Rules, 1954.
- (6) A copy of Notification No. G.S.R. 1024, dated the 1st November, 1958 under sub-section (3) of Section 48 of the Coffee Act, 1942, making certain further amendments to the Coffee Rules, 1955.
- (7) A copy of Notification No. G.S.R. 1002, dated the 25th October, 1958 under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956 making certain further amendment to the Khadi and Village Industries Commission 1957.
- (8) A list of concerns to which exemption under Section 56-A of the Indian Income-Tax Act, 1922 has been granted during 1957-58 in pursuance of an assurance given on the 18th April, 1953 during discussion on the Finance Bill.
- (9) A copy of each of the following Notifications under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, making certain further amendment to the Employees' Provident Funds Scheme, 1952:-
 - (i) G.S.R. No. 970, dated the 18th October, 1958.
 - (ii) G.S.R. No. 1044, dated the 1st November, 1958.

- (10) A copy of each of the following Reports:-
 - (i) Eighth Report of the Law Commission on the Sale of Goods Act, 1930.
 - (ii) Ninth Report of the Law Commission on the Specific Relief Act, 1877.
 - (iii) Thirteenth Report of the Law Commission on the Contract Act, 1872.
- (11) A copy of Notification No. G.S.R. 869 dated the 24th September, 1958 under sub-section (3) of Section 28 of the Representation of the People Act, 1950, making certain amendment to the Delhi Electoral College (Election of Members) Rules, 1958.
- (12) A copy of the Andaman and Nicobar Islands Hindu Marriage Registration Rules, 1958 under sub-section (3) of Section 8 of the Hindu Marriage Act, 1955.
- (13) A copy of Notification No. G.S.R. 828 dated the 20th September, 1958 under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.
- (14) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. No. 844 dated the 27th September, 1958 making certain further amendments to the Central Excise Rules, 1944.
 - (ii) G.S.R. No. 857 dated the 28th September, 1958.
 - (iii) G.S.R. No. 858 dated the 28th September, 1958 making certain further amendment to the Central Excise Rules, 1944.
- (iv) G.S.R. No. 861 dated the 28th September, 1958 making certain further amendments to the Central Excise Rules, 1944.
- (v) G.S.R. No. 907 dated the 11th October, 1958 making certain further amendments to the Central Excise Rules, 1944.
- (vi) G.S.R. No. 908 dated the 11th October, 1958 making certain further amendments to the Central Excise Rules, 1944.
- (vii) G.S.R. No. 909 dated the 11th October, 1958 making certain further amendments to the Central Excise Rules, 1944.
- (15) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (i) G.S.R. No. 873 dated the 4th October, 1958.
 - (ii) G.S.R. No. 874 dated the 4th October, 1958.
 - (iii) G.S.R. No. 875 dated the 4th October, 1958, containing the Customs Duties Drawback (Albaster Articles) Rules, 1958.
- (16) A copy of the Customs and Central Excise Duties Drawback (Piperazine Syrup) Rules, 1958, published in the notification No. GSR 876, dated the 4th October, 1958 under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.
- (17) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878.
 - (i) G.S.R. No. 841 dated the 27th September, 1958 making certain [P.T.O.

further amendment to the Customs Duties Drawback (Potassium Citrate) Rules, 1957.

- (ii) G.S.R. No. 1014 dated the 1st November, 1958.
- (18) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.
 - (i) G.S.R. No. 842 dated the 27th September, 1958 making certain amendment to the Customs and Central Excise Duties Drawback (Fatty Acids) Rules, 1958.
 - (ii) G.S.R. No. 843 dated the 27th September, 1958 making certain amendment to the Customs and Central Excise Duties Drawback (Motor Vehicles) Rules, 1958.
 - (iii) G.S.R. No. 1015 dated the 1st November, 1958 containing the Customs and Central Excise Duties Drawback (Biscuits) Rules, 1958.
- (19) A copy of the Report of the Rehabilitation Finance Administration for the half year ended the 30th June, 1958 under subsection (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948.

6. Direction by the Speaker under the Rules of Procedure—Laid on the Table

A copy of Direction No. 115B issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha was laid on the Table.

7. President's Assent to Bills

- (i) Secretary laid on the Table the Appropriation (No. 4) Bill, 1958 passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 22nd September, 1958.
- (ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 22nd September, 1958:—
 - (1) The All-India Services (Amendment) Bill, 1958.
 - (2) The Code of Criminal Procedure (Amendment) Bill, 1958.
 - (3) The Armed Forces (Assam and Manipur) Special Powers Bill, 1958.
 - (4) The Working Journalists (Fixation of Rates of Wages) Bill, 1958.
 - (5) The Sugar Export Promotion Bill, 1958.
 - (6) The Banaras Hindu University (Amendment) Bill, 1958.
 - (7) The Manipur and Tripura (Repeal of Laws) Bill, 1958.
 - (8) The Indian Medical Council (Amendment) Bill, 1958.
 - (9) The Rajghat Samadhi (Amendment) Bill, 1958.
 - (10) The Industrial Disputes (Banking Companies) Decision Amendment Bill, 1958.
 - (11) The Sea Customs (Amendment) Bill, 1958.
 - (12) The Supreme Court Judges (Conditions of Service) Bill, 1958.

- (13) The International Finance Corporation (Status, Immunities and Privileges) Bill, 1958.
- (14) The Trade and Merchandise Marks Bill, 1958.
- (15) The Merchant Shipping Bill, 1958.

8. Statement by Deputy Minister of Defence

The Deputy Minister of Defence made a statement regarding the fire accident at Gurgaon in the transmitting station of the Air Force Signals Centre.

9. Motion for Election to Central Advisory Board of Anthropology

Shri Humayun Kabir moved the following motion:-

"That in pursuance of clause (5) of para 2 of the Ministry of Education and Scientific Research Resolution No. F.8-26|57-C-1, dated the 9th October, 1957, as amended by that Ministry Resolution No. F.8-26|57-C-1, dated the 15th March, 1958 and the Ministry of Scientific Research and Cultural Affairs Resolution No. F.23-3|58-Sur. III, dated the 24th October, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one more member from amongst themselves (in addition to a member of Lok Sabha already elected in December, 1957) to serve as a member of the Central Advisory Board of Anthropology for a term of three years subject to the other provisions of the said Resolution."

The motion was adopted.

10. Extension of Time for Presentation of Report of Joint Committee

Shri Govind Ballabh Pant moved that the time appointed for the presentation of the Report of the Joint Committee on the Delhi Rent Control Bill, 1958, be extended up to the 27th November, 1958.

The motion was adopted.

11. Government Bill-Passed

The High Court Judges (Conditions of Service) Amendment Bill, 1958

Further discussion on the motion for consideration of the Bill moved on the 25th September, 1958, continued.

The following members took part in the debate:-

- (1) Shri Harish Chandra Mathur.
- (2) Shri Frank Anthony.
- (3) Pandit Thakur Das Bhargava.
- (4) Shri T. C. N. Menon.

Shri Govind Ballabh Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Govind Ballabh Pant.

The motion was adopted and the Bill was passed.

12. Government Bill-Under Consideration

The Tea (Alteration in Duties of Customs and Excise) Bill, 1958

The motion for consideration of the Bill was moved by Dr. B. Gopala Reddi.

The following members took part in the debate:-

- (1) Shri Tridib Kumar Chaudhuri.
- (2) Shri P. T. Punnoose.
- (3) Shri H. C. Heda.
- (4) Shri Upendranath Barman.
- (5) Shri Bimal Comar Ghose.
- (6) Shri Naushir Bharucha.
- (7) Shri Arun Chandra Guha.
- (8) Shri N. R. Ghosh.
- (9) Shri Hem Raj.
- (10) Shri R. K. Khadilkar.
- (11) Shri K. R. Achar.

The discussion was not concluded.

13. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Thirty-first Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th November, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 18, 1958

No. 197

1. Starred Questions

Thirty Starred Questions (Nos. 33 to 62) were put down on the order paper out of which twelve were called. Original notices of Starred Question Nos. 49 and 50 were received in Hindi.

Eleven Starred Questions (Nos. 33, 34, 35 and 37 to 44) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 36 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Fifty-three Unstarred Questions (Nos. 40 to 92) were put down on the order paper. Original notices of Unstarred Questions Nos. 42 to 46, 61 to 67 and 72 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Second Annual Report of the All India Institute of Medical Sciences for the year 1957-58 (From 1st August 1957 to 31st March 1958) under Section 19 of the All India Institute of Medical Sciences Act, 1956.
- (2) A copy of Notification No. G.S.R. 632 dated the 26th July, 1958 under Section 58 of the Delhi Development Act, 1957, making certain amendment to the Delhi Development Authority Rules, 1958.
- (3) A copy of the Administration Report of Delhi Road Transport Authority for the year 1955-56.
- *(4) A copy of each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making

^{*}The notifications were previously laid on the Table on the 15th September, 1958 and were re-laid under Rule 234(2) of the Rules of Procedure.

certain amendments to the Delhi Motor Vehicles Rules, 1940:—

- (i) Notification No. 12|130|56-MT|Home dated the 3rd September, 1958 published in Delhi Gazette.
- (ii) Notification No. 12|154|56-MT|Home dated the 3rd September, 1958 published in Delhi Gazette.
- (5) A copy of the Report of the Ad Hoc Committee on Slaughter-Houses and Meat Inspection Practices.

4. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Twenty-ninth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Twenty-fourth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Railways—Staff matters.

5. Statement by Minister of Health

The Minister of Health made a statement correcting reply given on the 18th September, 1958 to a supplementary by Shri K. T. K. Tangamani on Starred Question No. 1360 regarding Contributory Health Scheme.

6. Motion re: Thirty-first Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Thirty-first Report of the Business Advisory Committee presented to the House on the 17th November, 1958."

The motion was adopted.

7. Government Bill-Passed

The Tea (Alteration in Duties of Customs and Excise) Bill, 1958

Further discussion on the motion for consideration of the Bill moved on the 17th November, 1958, continued.

Dr. B. Gopala Reddi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. B. Gopala Reddi.

The motion was adopted and the Bill was passed.

8. Motions re: modification of Union Public Service (Commission (Consultation) Regulations, 1958

Further discussion on the motions regarding modification of the Union Public Service Commission (Consultation) Regulations, 1958, moved on the 27th September, 1958, was resumed.

The following members took part in the debate:-

- (1) Shri Harish Chandra Mathur
- : (2) Shri P. K. Kodiyan

- (3) Shri Naushir Bharucha
- (4) Pandit Thakur Das Bhargava
- (5) Shri Braj Raj Singh.

Shri B. N. Datar replied to the debate.

The following motion moved by Shri Braj Raj Singh was adopted:-

"This House resolves that in pursuance of clause (5) of article 320 of the Constitution the following amendment be made in Regulation No. 1 of the Union Public Service Commission (Consultation) Regulations, 1958, laid on the Table on the 11th September. 1958, namely:—

before "Consultation" insert "Exemption from"."

Two motions, one moved by Shri Braj Raj Singh and the other by Shri Harish Chandra Mathur, were negatived.

All the other motions were not pressed.

9. Conviction of Member

The Speaker informed Lok Sabha that he had received the 'following communication dated the 15th November, 1958, from the Judicial Magistrate. First Class, Belgaum City:—

"I have the honour to inform you that Shri Balasaheb Patil, Member, Lok Sabha, was arrested by the Police Sub-Inspector, Belgaum City, on the 3rd November, 1958 at 17.00 hours at Belgaum for offences under sections 135(iii) and 149 of the Bombay Police Act, 1951, for contravention of the orders issued by the District Magistrate, Belgaum, under section 37 (3) of the said Act and was convicted by me for the said charge and sentenced to undergo one month's rigorous imprisonment and to pay a fine of Rs. 100|-, in default to suffer rigorous imprisonment for 15 days under section 149 of the Bombay Police Act. He was also held guilty under section 135(iii) of the Bombay Police Act and was sentenced to pay a fine of Rs. 50, in default to suffer simple imprisonment for 15 days. The conviction was accorded on the 8th November, 1958 and the prisoner was forwarded in custody to the Central Prison, Belgaum for undergoing sentence. He was given Class I."

10. Discussion on matters of urgent public importance

Discussion was resumed regarding insecurity of and danger to life and property in Railway travel and protection of Railway staff against Police and other officials who violate Railway rules.

Pandit Dwarika Nath Tiwari who had raised the discussion on the 27th September, 1958, concluded his speech.

The following members took part in the debate:-

- (1) Shri K. T. K. Tangamani
- (2) Shri Bibhuti Bhushan Das Gupta

- (3) Shri Diwan Chand Sharma
- (4) Shri P. C. Bose.

Shri Shahnawaz Khan replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th November, 1958.)

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 19, 1958

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No. 198

1. Starred Questions

Thirty-eight Starred Questions (Nos. 63—100) were put down on the order paper out of which fourteen were called. Original notice of Starred Question No. 81 was received in Hindi.

Fourteen Starred Questions (Nos. 63—76) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Sixty-five Unstarred Questions (Nos. 93—145 and 147—158) were put down on the order paper. Original notices of Unstarred Questions Nos. 97—100, 125 and 126 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the statement regarding the recent visit of Shri Morarji Desai abroad.
- (2) A copy of Notification No. S.O. 1990 dated the 29th September, 1958 under sub-section (3) of Section 8 of the Coal Mines (Conservation and Safety) Act, 1952.
- (3) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1958) of the Tariff Commission on the revision of the retention prices of steel produced by the Tata Iron and Steel Company, Limited, and the Indian Iron and Steel Company, Limited.
 - (ii) Government Resolution No. SC(A)-2(246)/57 dated the 13th October, 1958.
 - (iii) Statement under the proviso to sub-section (2) of Section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy of each of the documents referred to at (i) and (ii) above could not be laid within the period prescribed in that sub-section.

- *(4) A copy of each of the following Rules under Section 58 of the Delhi Development Act, 1957:—
 - (i) The Delhi Development Authority (Election of Representatives of Delhi Municipal Corporation) Rules, 1958, published in Notification No. G.S.R. 391 dated the 17th May, 1958.
 - (ii) The Delhi Development Authority Rules, 1958, published in Notification No. G.S.R. 479, dated the 14th June, 1958.
- (5) A copy of the statement regarding results of investigations carried out by the Geological Survey of India for Lignite in Quilon and Trivandrum districts in Kerala State.
- †(6) A copy of each of the following Notifications under sub-section
 (2) of Section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. No. 790 dated the 13th September, 1958 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (ii) G.S.R. No. 791 dated the 13th September, 1958 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (7) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. No. 950 dated the 18th October, 1958 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (ii) G.S.R. No. 974 dated the 25th October, 1958 making certain amendments to the Indian Civil Service Provident Fund Rules, 1942.
 - (iii) G.S.R. No. 975 dated the 25th October, 1958 making certain amendments to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1943.
 - (iv) G.S.R. No. 976 dated the 25th October, 1958 making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943.
 - (v) G.S.R. No. 982 dated the 25th October, 1958 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions.

5. Calling Attention to Matter of Urgent Public Importance

Shri Premji R. Assar called the attention of the Minister of Finance to the reported disappearance of some files from the Ministry of Finance, New Delhi.

^{*}The rules were previously laid on the Table on the 28th August, 1958 and were re-laid under Rule 234(2) of the Rules of Procedure.

[†]The notifications were previously laid on the Table on the 19th September, 1958 and were re-laid under Rule 234(2) of the Rules of Procedure.

The Minister of Finance made a statement in regard thereto.

6. Statement by Minister of Mines and Oil

The Minister of Mines and Oil made a statement regarding the Indo-Rumanian Agreement relating to the establishment of an oil refinery in Assam.

7. Government Bill—Introduced

The Assam Rifles (Amendment) Bill, 1958.

8. Government Bill—Passed

The Poisons (Amendment) Bill, 1958.

The motion for consideration of the Bill was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:---

- (1) Shri V. P. Nayar.
- (2) Shri K. R. Achar.

Shri Govind Ballabh Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 4 and the Schedule were adopted.

Clause 3 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Govind Ballabh Pant.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Motion for Reference to Joint Committee—Under Consideration

The Indian Electricity (Amendment) Bill, 1958.

The motion for reference of the Bill to a Joint Committee was moved by Shri Jaisukhlal Lalshankar Hathi.

The following members took part in the debate:-

- Raja Mahendra Pratap.
- (2) Shri Naushir Bharucha.
- (3) Shri T. C. N. Menon.
- (4) Shri Naval Prabhakar.
- (5) Shri Surendra Mahanty.
- (6) Shri Chintamani Panigrahi.
- (7) Shri Sinhasan Singh.

The discussion was not concluded.

10. Motion Re: Ganga Barrage Project

Shri Tridib Kumar Chaudhuri moved the following motion:-

"That the statement laid on the Table of the House by the Minister of Irrigation and Power on the 2nd September, 1958, regarding Ganga Barrage Project, be taken into consideration."

The following members took part in the debate:-

- (1) Shri Hirendra Nath Mukerjee.
- (2) Shri Satis Chandra Samanta.
- (3) Shri S. K. Patil.
- (4) Shrimati Renu Chakravartty:
- (5) Shri Arun Chandra Guha.
- (6) Shri Raghunath Singh.
- (7) Shri S. C. Gupta.
- (8) Shri Jaisukhlal Lalshankar Hathi.

Shri Tridib Kumar Chaudhuri replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th November, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 20, 1958

No. 199

1. Starred Questions

: -

Twenty-nine Starred Questions (Nos. 101—129) were put down on the order paper out of which twenty-one were called. Original notices of Starred Questions Nos. 106 and 112 were received in Hindi.

Seventeen Starred Questions (Nos. 101, 102, 104, 105, 107, 109—115, 117—121) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 103, 106, 108 and 116 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fortynine Unstarred Questions (Nos. 159—182, 184, 186—202 and 204—210) were put down on the order paper. Unstarred Question Nos. 183 and 203 were transferred to the lists of questions for the 27th and 28th November, 1958 respectively. Original notices of Unstarred Questions Nos. 168, 169, 179, 180 and 195 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of each of the following statements showing the action taken
 by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
 - (i) Supplementary Statement No. I. Fifth Session, 1958.
 (ii) Supplementary Statement No. X. Fourth Session, 1958.
 (iii) Supplementary statement No. XII. Third Session, 1957.
 (iv) Supplementary Statement No. XVII. Second Session, 1957.
 (v) Supplementary Statement No. XVIII. First Session, 1957.

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- •(2) A copy of each of the following Notifications under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—
 - (i) G.S.R. No. 699|R. Amdt. XXV dated the 16th August, 1958.
 - (ii) G.S.R. No. 780|R. Amdt. XXVI dated the 6th September, 1958.
 - (iii) G.S.R. No. 814|R. Amdt. XXVII dated the 13th September, 1958.
- †(3) A copy of each of the following Rules under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957.
 - (i) Delhi Municipal Corporation (Determination of final issue rate of water) Rules, 1958, published in Delhi Gazette Notification No. 40|5|58(I)-Delhi dated the 22nd August, 1958.
 - (ii) Delhi Municipal Corporation (Determination of cost of disposal of sewage) Rules, 1958, published in Delhi Gazette Notification No. 40|5|58(II)-Delhi dated the 22nd August, 1958.
- (4) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1958) of the Tariff Commission on the review of protection to the Engineer's Steel Files Industry.
 - (ii) Government Resolution No. 18(1)-TR|58, dated the 14th November, 1958.
 - (iii) Two Government Notifications No. 18(1)-TR|58, dated the 14th November, 1958, under Section 4(1) of the Indian Tariff Act, 1934.
 - (iv) Government Notification No. 18(1)-TR|58, dated the 14th November, 1958, under Section 3A of the Indian Tariff Act, 1934.
 - (v) Statement under provise to sub-section (2) of Section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) to (iv) above could not be laid within the period prescribed under the said section.
- (vi) Report (1958) of the Tariff Commission on the continuance of protection to the Calcium Carbide Industry.
 - (vii) Government Resolution No. 37(1)-TR|58, dated the 9th October, 1958.
 - (viii) Statement under proviso to sub-section (2) of Section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (vi) to (vii) above could not be laid within the period prescribed under the said section.
 - (ix) Report (1958) of the Tariff Commission on the continuance of protection to the Cocoa Powder and Chocolate Industry.
 - (x) Government Resolution No. 12(1)-TR|58, dated the 27th October, 1958.

^{*}The first notification was previously laid on the Table on the 4th September, 1958, the second on the 22nd September, 1958 and the third on the 27th September, 1958 and all of them were re-laid under Rule 234(2) of the Rules of Procedure.

[†]The rules were previously laid on the Table on the 11th September, 1958 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (xi) Report (1958) of the Tariff Commission on the continuance of protection to the Antimony Industry.
- (xii) Government Resolution No. 4(1)-TR|58 dated the 27th October. 1958.
- (xiii) Government Notification No. 4(1)-TR|58 dated the 27th October. 1958, under Section 4(1) of the Indian Tariff Act, 1934.
- (xiv) Report (1958) of the Tariff Commission on the continuance of protection to the Soda Ash Industry.
- (xv) Government Resolution No. 32(1)-TR|58 dated the 8th November, 1958.
- (xvi) Report (1958) of the Tariff Commission on the continuance of protection to the Artificial Silk and Cotton and Artificial Silk Mixed Fabrics Industry.
- (xvii) Government Resolution No. 38(2)-TR|58 dated the 15th November, 1958.
- (5) A copy of the Notification No. S.O. 2102 dated the 11th October, 1958, under sub-section (4) of Section 56 of the Administration, of Evacuee Property Act, 1950 making certain amendments to the Administration of Evacuee Property (Central) Rules, 1950.

4. Calling Attention to Matter of Urgent Public Importance

H. H. Maharaja Pratap Keshari Deo called the attention of the Prime Minister to the recent developments in Pakistan, their effect on India and the incidents and raids by Pakistanis across the India border.

The Deputy Minister of External Affairs made a statement in regard thereto and also laid on the Table a statement.

5. Government Bill—Motion for Reference to Joint Committee—Under Consideration

The Indian Electricity (Amendment) Bill, 1958.

Further discussion on the motion for reference of the Bill to a Joint Committee, moved on the 19th November, 1958, continued.

The following members took part in the debate:-

- (1) H. H. Maharaja Pratap Keshari Deo
- (2) Shri P. R. Rama Krishnan
- (3) Shri S. C. Gupta
- (4) Pandit Thakur Das Bhargava
- (5) Shri Atal Bihari Vajpayee
- (6) Pandit Dwarika Nath Tiwari
- (7) Shri Hem Raj
- (8) Shri Harish Chandra Mathur
- (9) Shri H. C. Dasappa
- (10) Shri Mulchand Dube (Speech Unfinished).

The discussion was not concluded.

6. Discussion on Matter of Urgent Public Importance

Dr. Ram Subhag Singh raised a discussion on the closure of the Baharas Hindu University.

The following members took part in the debate:-

- (1) Shri Braj Raj Singh
- in Land (2) Kumari Maniben Vallabhbhai Patel
 - (3) Shri Sarjoo Pandey
- -msvo (4), Pandit Govind Malaviya
 - (5) Shri Hem Barua
- 55 55 (6) Shri H. C. Dasappa
- (7) Shri R. K. Khadilkar
- (8) Shri Harish Chandra Mathur.

At 5 P.M., the time appointed for conclusion of the discussion, Shri Satya Narayan Sinha moved the following motion:

"That the provision regarding time limit in Rule 194 be suspended with reference to the discussion on the closure of Banaras Hindu University and the time already allotted be increased from 2½ to 3½ hours."

The motion was adopted and the discussion continued during which the following members took part:—

- (1) Shri Jaipal Singh
 - (2) Shri Raghunath Singh
- hasger (3) Shri J. B. Kripalani

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(4) Shrimati Uma Nehru

Dr. K. L. Shrimali replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st November, 1958.)

M. N. KAUL, Secretary

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 21, 1958

No. 200

1. Starred Questions

Thirty-six Starred Questions (Nos. 130—165) were put down on the order paper out of which twelve were called. Original notices of Starred Questions Nos. 136, 146, 159 and 163 were received in Hindi.

Twelve Starred Questions (Nos. 130 to 141) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Seventy-one Unstarred Questions (Nos. 211—281) were put down on the order paper. Original notices of Unstarred Questions Nos. 212, 213. 236, 237 and 245 were received in Hindi. Replies to Unstarred Question were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Resolution No. 1(18)-TEX(A)|58 dated the 31st October, 1958 containing the Government's decisions on the recommendations of the Textile Enquiry Committee, 1958.
- (2) A copy of the Report of the Lower Damodar Investigation Committee Vol. I and II, in pursuance of an assurance given on the 28th August, 1958 in reply to Starred Question No. 677.
- (3) A copy of each of the following Notifications under sub-section (3) of Section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956:—
 - (i) G.S.R. No. 938 dated the 11th October, 1958 making certain further amendments to the Agricultural Produce (Development and Warehousing) Corporations Rules, 1956.
 - (ii) G.S.R. No. 1031 dated the 1st November, 1958 making certain further amendments to the Agricultural Produce (Development and Warehousing) Corporations Rules, 1956.
- (iii) G.S.R. No. 1032 dated the 1st November, 1958.
- (iv) G.S.R. No. 1033 dated the 1st November, 1958.
- (v) G.S.R. No. 1034 dated the 1st November, 1958.

4. "Parliamentary Committee-A Summary of Works"-Laid on the Table

Secretary laid on the Table a copy of the "Parliamentary Committees—A Summary of Work" pertaining to the Fifth Session of the Second Lok Sabha.

5. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Thirtieth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Twenty-fifth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Railways—Passenger Amenities.

6 State re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other business for the week commencing the 24th November, 1958.

7. Motion for Election to Committee

Shri M. V. Krishnappa moved the following motion:-

"That in pursuance of clause (s) of section 4 of the Indian Oilseeds Committee Act, 1946, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Indian Central Oilseeds Committee in the casual vacancy caused by the resignation of Shri Manikya Lal Varma subject to the other provisions of the said Act and of the Rules and Regulations made thereunder."

The motion was adopted.

8. Government Bill-Motion for Reference to Joint Committee-Adopted

The Indian Electricity (Amendment) Bill, 1958.

Further discussion on the motion for reference of the Bill to a Joint Committee, moved on the 19th November, 1958 continued

Shri Mulchand Dube concluded his speech.

Shri Jaisukhlal Lalshankar Hathi replied to the debate

The motion was adopted as follows:-

"That the Indian Electricity (Amendment) Bill, 1958, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely, Sardar Hukam Singh, Pendekanti Venkatasubbaiah, Shri Vinayak Rao K. Koratkar, Shri Maneklal Maganlal Gandhi, Shri Chandramani Choudhry, Shri Shree Narayan Das, Shri Shivram Rango Rane, Shri Ramappa Balappa Bidari, Shri K. R. Sambandam, Shri M. Ayyakkannu, Shri N. K. Pangarkar, Sardar Amar Singh Saigal, Shri M. G. Uikey, Shri Abdul Latif, Shri Pulin Behari Banerji, Shri Bhagwan Din Misra, Shri Ram Shanker Lal, Shrimati Krishna Mehta, Shri S. Hansda, Shri Diwan Chand Sharma, Shri G. D. Samani, Shri K. T. K. Tangamani, Shri P. K. Vasudevan Nair, Shri Shraddhakar Supakar, Shri Ignace

Beck. Shri Purushottamdas R. Patel, Shri Baishnab Charan Mullick, Shri Premji R. Assar, Shri Braj Raj Singh, Shri Jaisukhlal Lalshanker Hathi, and 15 members from Rajya Sabha:

- that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;
- that the Committee shall make a report to this House by the first day of the next session;
- that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and
- that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

9 Government Bill-Under Consideration

The Parliament (Prevention of Disqualification) Bill, 1957, as reported by the Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri R. M. Hajarnavis,

Shri Arun Chandra Guha took part in the debate.

The discussion was not concluded.

Motion Re: Twenty-ninth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:-

"That this House agrees with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th November, 1958."

The motion was adopted.

11. Private Member's Resolution-withdrawn

Further discussion on the following Resolution moved by Shri Diwan Chand Sharma on the 27th September, 1958 and the amendment thereto moved on the 27th September, 1958, continued:—

"This House is of opinion that a Committee be appointed to estimate the incidence of unemployment in this country and to suggest ways and means of dealing with it."

Four further amendments were moved by-

- (1) Shri Bibhuti Mishra.
- (2) Shri Chintamani Panigrahi.
- (3) Shri S. M. Banerjee.
- (4) Shri K. T. K. Tangamani.

The following members took part in the debate:-

- (1) Shri Braj Raj Singh.
- (2) Shri Chintamani Panigrahi.
- (3) Shri Mool Chand Jain.
- (4) Shri S. M. Banerjee.
- (5) Shri Bibhuti Mishra.
- (6) Shri Surendra Mahanty.
- (7) Shri Rajendra Singh.
- (8) Shri R. K. Khadilkar.
- (9) Shri K. T. K. Tangamani.
- (10) Shri Jagdish Awasthi.
- (11) Shri Atal Bihari Vajpayee.
- (12) Shrimati Subhadra Joshi.
- (13) Shri P. K. Vasudevan Nair.
- (14) Shri Abid Ali.

Shri Diwan Chand Sharma replied to the debate.

All the amendments were negatived.

The Resolution was withdrawn by leave of the House.

12. Private Member's Resolution—Under Consideration

Shri Naushir Bharucha moved the following Resolution:-

"This House recommends that in view of the far-reaching scientific and technical developments in the field of defence, a Committee consisting of Members of the Lok Sabha assisted by technical experts be appointed to examine and suggest changes in the existing pattern of military expenditure."

Shri Naushir Bharucha's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th November, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 24, 1958

No. 201

1. Starred Questions

Forty-five Starred Questions (Nos. 166—207 and 210—212) were put down on the order paper out of which fourteen were called. Starred Question No. 209 was transferred to the list of questions for the 3rd December, 1958.

Fourteen Starred Questions (Nos. 166—179) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Ninety-six Unstarred Questions (Nos. 282—377) were put down on the order paper. Original notice of Unstarred Questions Nos. 284, 285, 309, 310, 316, 317, 330 and 341 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Shortage of Kerosene Oil in Assam addressed to the Minister of Steel, Mines and Fuel was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Durgah Khawaja Saheb Bye-Laws, 1958 published in Notification No. G.S.R. 984 dated the 25th October, 1958.
- (2) A copy of the Appropriation Accounts of the Government of Delhi, 1956-57 and Audit Report, 1958, under Article 151(1) of the Constitution.
- (3) A copy of the Notification No. S.O. 2369|ESS, COMM.|IRON & STEEL|AM(3) dated the 13th November, 1958 under sub-section (6) of section 3 of the Essential Commodities Act, 1955 making certain amendment to the Iron and Steel (Control) Order, 1958.
- (4) A copy of the Eighth Report of the Union Public Service Commission for the period 1st April, 1957 to 31st March, 1958, under Article 323(1) of the Constitution.

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- (5) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951.
 - G.S.R. No. 1055 dated the 8th November, 1958 making certain amendments to the Indian Administrative Service (Pay) Rules, 1954.
 - (ii) G.S.R. No. 1078 dated the 15th November, 1958 making certain amendment to the Schodule to the Indian Administrative Service (Pay) Rules, 1954.
- (6) A copy of Notification No. S.O. 2269 dated the 21st October, 1958 under Section 43 of the Copyright Act, 1957 making certain amendment to the International Copyright Order, 1958.
- (7) A copy of each of the following notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
 - (i) G.S.R. No. 957 dated the 18th October, 1958.
 - (ii) G.S.R. No. 958 dated the 18th October, 1958 containing the Customs Duties Drawback (Cigar Wrapper Tobacco) Rules, 1958.
 - (iii) G.S.R. No. 999 dated the 25th October, 1958.
- (8) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. No. 959 dated the 18th October, 1958 making certain further amendments to the Customs and Central Excise Duties Drawback (Art Silk) Rules, 1957.
 - (ii) G.S.R. No. 986 dated the 25th October, 1958 containing the Customs and Central Excise Duties Drawback (Steel Products) Rules, 1958.

5. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Thirty-first Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Twelfth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Information and Broadcasting—All India Radio.

Statements Regarding Demands for Excess Grants (Railways) for 1955-56 and 1956-57.

Shri Jagjivan Ram presented statements showing Demands for Excess Grants in respect of the Budget (Railways) for 1955-56 and 1956-57.

7. Calling Attention to Matter of Urgent Public Importance

Shri Ram Krishan called the attention of the Minister of Transport and Communications to the explosion of the British Tanker 'Stanvac Japan' in the Arabian Sea and the casualties among the Indian personnel of the ship.

The Minister of State in the Ministry of Transport and Communications laid on the Table a statement in regard thereto.

8. Government Bill-Withdrawn

The Representation of the People (Amendment) Bill, 1958.

9. Government Bill-Introduced

The Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Bill, 1958.

10 Statement Re: Ordinance-Laid on the Table

Statement explaining the circumstances which necessitated immediate legislation by the Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Ordinance, 1958, was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. Government Bill-under consideration

The Parliament (Prevention of Disqualification) Bill, 1957, as reported by the Joint Committee

Further discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 21st November, 1958, continued.

The following members took part in the debate:-

- (1) Shri Raghubir Sahai
- (2) Shri P. K. Vasudevan Nair
- (3) Shri Hem Barua
- (4) Shri Bibhuti Bhushan Das Gupta
- (5) Shri Ajit Singh Sarhadi
- (6) Shri Tekur Subrahmanyam
- (7) Shri Mulchand Dube
- (8) Shri Liladhar Kotoki
- (9) Shri Laisram Achaw Singh
- (10) Shri Surendra Mahanty
- (11) Shri Vinayak Rao K. Koratkar
- (12) Shri Naushir Bharucha
- (13) Shri Diwan Chand Sharma
- (14) Shri Ranbir Singh Chaudhuri
- (15) Pandit Krishna Chandra Sharma
- (16) Shri N. R. M. Swamy
- (17) Pandit Thakur Das Bhargava (Speech Unfinished)

The discussion was not concluded.

12. Statement re: change in Government Business

The Minister of Parliamentary Affairs made a statement regarding a change in the order of Government Business for the current week.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th November, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 25, 1958

No. 202

1. Starred Questions

Forty-eight Starred Questions (Nos. 213—260) were put down on the order paper out of which seventeen were called.

Twelve Starred Questions (Nos. 213—220, 222, 226, 227 and 229) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 221, 223—225 and 228 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-four Unstarred Questions (Nos. 378—441) were put down on the order paper. Original notices of Unstarred Questions Nos. 388—390, 393, 406—409 and 434 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker postponed till the 27th November, 1958 his decision on the admissibility of an adjournment motion given notice of by Shri Braj Raj Singh regarding the reported murder of a lady passenger on the night of 23rd November, 1958, in a train proceeding from Hoshiarpur.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Fifth Evaluation Report on working of Community Development and N.E.S. Blocks.
- (2) A copy of the Cinematograph (Censorship) Rules, 1958 published in Notification No. G.S.R. 945 dated the 11th October, 1958 under sub-section (3) of Section 8 of the Cinematograph Act, 1952.
- (3) A copy of Notification No. S.O. 2311 dated the 8th November, 1958 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955 making certain further amendment to the Cotton Textiles (Production by Handloom) Control Order, 1956.

- (4) A copy of Notification No. G.S.R. 1001 dated the 25th October, 1958 under sub-section (3) of Section 48 of the Coffee Act, 1942 making certain further amendments to the Coffee Rules, 1955.
- (5) A copy of the statement correcting reply given on the 27th August, 1958 to a supplementary by Shri Tridib Kumar Chaudhuri on Starred Question No. 581 regarding Jute Industry.
- (6) A copy of the statement regarding the ratification by India of the I.L.O. Convention No. 88 adopted in 1948 concerning the Organisation of the Employment Service.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Thirtieth Report of the Committee on Private Members' Bills and Resolutions.

6 Calling Attention to Matter of Urgent Public Importance

Shri N. R. M. Swamy called the attention of the Prime Minister to the problem of stateless persons of Indian origin in Ceylon.

The Deputy Minister of External Affairs made a statement in regard thereto.

7. Government Bill-under consideration

The Parliament (Prevention of Disqualification) Bill, 1957, as reported by the Joint Committee

Further discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 21st November, 1958, continued.

The following members took part in the debate:-

- (1) Pandit Thakur Das Bhargava
- (2) Sardar Hukam Singh
- (3) Shrimati Sucheta Kripalani
- (4) Shri K. T. K. Tangamani (Speech Unfinished)

The discussion was not concluded.

8. Motion re: Hindustan Steel Private Ltd.

Shri Nath Pai moved the following motion:-

"That the Annual Report of the Hindustan Steel Private Ltd., 1956-57, laid on the Table of the House on the 26th March, 1958, be taken into consideration."

The following members took part in the debate:-

- (1) Shri Radheshyam Ramkumar Morarka
- (2) Shri Naushir Bharucha
- (3) Shri N. G. Ranga
- (4) Shri Chintamani Panigrahi

- (5) Shri G. D. Somani
- (6) Shri R. K. Khadilkar
- (7) Sardar Swaran Singh.

Shri Nath Pai replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th November, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 27, 1958.

No. 203

1. Starred Questions

Thirty Starred Questions (Nos. 261—290) were put down on the order paper out of which Eighteen were called. Original notices of Starred Questions Nos. 267, 276 and 285 were received in Hindi.

Sixteen Starred Questions (Nos. 261, 263, 265—278) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 262 and 264 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-eight Unstarred Questions (Nos. 442—479) were put down on the order paper. Original notices of Unstarred Questions Nos. 446, 447 and 464 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Weekly Scheduled Freighter Service by Air India International addressed to the Minister of Transport and Communications was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motion

The Speaker withheld his consent to the moving of the adjournment motion given notice of by Shri Braj Raj Singh on the 25th November, 1958, regarding the murder of a lady passenger on the night of 23rd November, 1958, in a train proceeding from Hoshiarpur.

5. Paper laid on the Table

A copy of Notification No. MV 22|55 dated the 21st May, 1958 was laid on the Table under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Motor Vehicles Rules for the Excluded Areas, Assam, 1942, published in Assam Gazette.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tea (Alteration in Duties of Customs and Excise) Bill, 1958, passed by Lok Sabha on the 18th November. 1958.

7. Report of Committee on absence of Members from the Sittings of the House

Shri Mulchand Dube presented the Tenth Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing the names of members who were continuously absent from the sittings of the House for 15 days or more during the Fifth Session.

8. Presentation of Report of Joint Committee

Shri Govind Ballabh Pant presented the Report of the Joint Committee on the Delhi Rent Control Bill, 1958.

9. Evidence on Bill-Laid on the Table

Shri Govind Ballabh Pant laid on the Table a copy of the evidence tendered before the Joint Committee on the Delhi Rent Control Bill, 1958.

10. Calling Attention to Matter of Urgent Public Importance

Shri Ram Krishan called the attention of the Minister of Steel, Mines and Fuel to the composition and functions of the Corporation set up to exploit the mineral resources of India.

The Minister of Mines and Oil made a statement in regard thereto.

11. Government Bill-Introduced

The Representation of the People (Amendment) Bill, 1958.

12. Motion Re: Question of Privilege—Adopted

Further discussion on the following motion moved by Shri M. R. Masani on the 27th September, 1958 and an amendment thereto moved by Dr. K. B. Menon on the 27th September, 1958, continued:—

- "That the attention of the House having been drawn by an Hon'ble Member on September 23 to the telegram sent by Mr. E. M. S. Namboodripad, Chief Minister of Kerala to Pandit G. B. Pant, Home Minister, extracts from which are contained in a report based allegedly on official sources issued by the Press Trust of India from Trivandrum on September 20 and published in the Times of India, Delhi and the Amrit Bazar Patrika, Calcutta on September 21, in the course of which Mr. Namboodripad has attributed the motive of slander to some Hon'ble Members of this House;
- and having taken note of the subsequent telegram from Mr.

 Namboodripad to Pandit G. B. Pant, which was read to this

 House by the Hon'ble the Speaker on September 23;
- this House resolves that the matter be referred to the Committee of Privileges for investigation as to whether a breach of privileges

of the House and of the Hon'ble Members concerned has been committed; and whether any contempt of the House thus committed has been adequately purged; and that the Committee be requested to present its report and recommendations for appropriate action at the first day's sitting of the next Session of the Lok Sabha."

One substitute motion was moved by Shri T. C. N. Menon.

The following members took part in the debate:-

- (1) Shri T. C. N. Menon
- (2) Dr. K. B. Menon
- (3) Shri Asoka Mehta
- (4) Shri Shripad Amrit Dange
- (5) Shri Frank Anthony
- (6) Shri Jawaharlal Nehru
- (7) Shri R. K. Khadilkar
- (8) Raja Mahendra Pratap
- (9) Pandit Braj Narayan "Brajesh"
- (10) Shri Atal Bihari Vajpayee
- (11) Shri Braj Raj Singh
- (12) Shri A. K. Gopalan
- (13) Shri Surendra Mahanty
- (14) Shrimati Renuka Ray.

Shri M. R. Masani replied to the debate.

The substitute motion moved by Shri T. C. N. Menon was negatived.

The amendment moved by Dr. K. B. Menon was also negatived.

On the motion the House divided, Ayes 138; Noes 32.

The motion was accordingly adopted.

13. Government Bill-under consideration

The Parliament (Prevention of Disqualification) Bill, 1957, as reported by the Joint Committee

Further discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 21st November, 1958, continued.

The following members took part in the debate:-

- (1) Shri K. T. K. Tangamani
- (2) Shri Upendranath Barman

- (3) Shri Atal Bihari Vajpayee
- (4) Shri H. C. Heda
- (5) Shri J. M. Mohamed Imam

Shri Asoke K. Sen spoke in reply to the debate. The speech was not concluded.

(Lok Sabha adjourned till 11 a.m. on Friday, the 28th November, 1958.)

M. N. KAUL, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 28, 1958

No. 204

1. Starred Questions

Thirty-seven Starred Questions (Nos. 291—327) were put down on the order paper out of which eleven were called. Original notices of Starred Questions Nos. 297, 307 and 321 were received in Hindi.

Eleven Starred Questions (Nos. 291—301 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Fiftytwo Unstarred Questions (Nos. 480—529, 531 and 532) were put down on the order paper. Original notices of Unstarred Questions Nos. 499 and 523 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 1097 dated the 22nd November, 1958, under sub-section (2) of section 3 of the All India Services Act, 1951, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (2) A copy of the Report of the Sanskrit Commission, 1956-57.

4. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Shri Khushwaqt Rai	9th September to 27th September, (Fifth Session).	1958
(2) Shri C. Bali Reddy	17th November to 19th December, (Sixth Session).	1958
(3) Shrimati Maimoona Sultan	17th November to 19th December, (Sixth Session)	1958
(4) Shri J. Rameshwar Rao	17th November to 19th December, (Sixth Session),	1958

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(5) Shri George Thomas Kottukapally.	17th November to 19th December, 1958 (Sixth Session).
(6) Rani Manjula Devi	17th November to 16th December, 1958 (Sixth Session).
(7) Shrimati Lalita Rajya Laxmi .	17th November to 15th December, 1958 (Sixth Session).
(8) Shri Balasaheb Patil	17th November to 19th December, 1958 (Sixth Session).
(9) Shri Surendranath Dwivedy	17th November to 12th December, 1958 (Sixth Session).
(10) Rani Kesar Kumari Devi	17th November to 6th December, 1958 (Sixth Session).
(11) Shri K.G. Deshmukh	17th November to 19th December, 1958 (Sixth Session).
(12) Shri Lachman Singh	17th November to 19th December, 1958 (Sixth Session).
(13) Kunwrani Vijaya Raje	17th November to 16th December, 1958 (Sixth Session).

5. Reference to Alleged Inaccuracy in Minister's Statement

Shri T. C. N. Menon made a statement referring to an alleged inaccuracy in a reply given by the Deputy Minister of Labour to Starred Question No. 1072 on the 9th September, 1958 regarding "Strike by the All India Petroleum Workers' Federation".

The Deputy Minister of Labour made a statement in reply thereto.

6. Motion Re: Investment Policy of Life Insurance Corporation

Shri Morarji Desai moved the following motion:-

"That the statement made by the Finance Minister in the Lok Sabha on the 25th August, 1958, regarding the Investment Policy of the Life Insurance Corporation of India, be taken into consideration."

The following members took part in the debate:-

- (1) Dr. A. Krishnaswami
- (2) Shri Bimal Comar Ghose
- (3) Shri Rameshwar Tantia
- (4) Shri K. R. Achar
- (5) Shri Radheshyam Ramkumar Morarka
 - (6) Shri H. C. Dasappa
 - (7) Shri Asoka Mehta
 - (8) Shri Braj Raj Singh (Speech Unfinished).

The discussion was not concluded.

7. Motion Re: Thirtieth Report of Committee on Private Members' Bills and Besolutions

Sardar Amar Singh Saigal moved the following motion:-

"That this House agrees with the Thirtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th November, 1958."

The motion was adopted.

8. Private Members' Bills-Introduced

- The Code of Civil Procedure (Amendment) Bill, 1958 (Amendment of section 100) by Shri Venketrao Sriniwasrao Naldurgker.
- (2) The Hindu Adoptions and Maintenance (Amendment) Bill, 1958 (Amendment of section 18) by Shri N. M. Wadiwa.
- (3) The Representation of the People (Amendment) Bill, 1958 (Amendment of section 7) by Shri Surendra Mahanty.
- (4) The Shopkeepers (Fixation of Price Labels) Bill, 1958 by Shri A. M. Tariq.
- (5) The Factories (Amendment) Bill, 1958 (Amendment of sections 45 & 47 and insertion of new sections 47A, 47B and 47C) by Shri Ram Krishan.
- (6) The Representation of the People (Amendment) Bill, 1958 (Amendment of sections 30, 78, 85 etc.) by Shri Ram Krishan.
- (7) The Indian Trade Unions (Amendment) Bill, 1958 (Amendment of section 8) by Shri Ram Krishan.
- (8) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1958, (Amendment of section 8) by Shri Ram Krishan.
- (9) The Managing Council Bill, 1958 by Shri Ram Krishan.
- (10) The Companies (Amendment) Bill, 1958 (Insertion of new sections 43A and 250A and Amendment of sections 224, 237 etc.) by Shri Ram Krishan.

9. Private Member's Bill-Withdrawn

The Muslim Wakfs (Amendment) Bill, 1958 (Amendment of section 3) by Shri M. K. M. Abdul Salam.

10. Private Member's Bill-Negatived

The Companies (Amendment) Bill, 1957 (Amendment of section 293) by Shri Surendra Mahanty.

Further discussion on the motion for consideration of the Bill moved by Shri Surendra Mahanty on the 19th September, 1958, was resumed.

The following members took part in the debate:-

- (1) Shri Ranbir Singh Chaudhuri
- (2) Shri S. M. Banerjee
- (3) Shri Purushottamdas R. Patel
- (4) Shri Diwan Chand Sharma
- (5) Shri S. Easwara Iver
- (6) Shri Jagdish Awasthi
- (7) Shri Jaganatha Rao
- (8) Shri Satish Chandra

Shri Surendra Mahanty replied to the debate.

On the motion the House divided, Ayes 25; Noes 93. The motion was accordingly negatived.

11. Motion Re: Increase in Allocation of time to a Private Member's Bill Sardar Amar Singh Saigal moved the following motion:—

"That the time allotted by the House on the 19th September, 1958 (vide Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions) for discussion of the Sikh Gurdwaras Bill be increased from 2 hours to 3 hours."

The motion was adopted.

12. Private Member's Bill—Motion for Circulation under consideration

The Sikh Gurdwaras Bill, 1958, by Sardar Amar Singh Saigal.

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th March, 1959, was moved by Sardar Amar Singh Saigal and his speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 29th November, 1958).

BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, November 29, 1958

No. 205

1. Starred Questions

Sixty-four Starred Questions (Nos. 328—391) were put down on the order paper out of which twelve were called. Original notices of Starred Questions Nos. 368, 379 and 391 were received in Hindi.

Twelve Starred Questions (Nos. 328—339) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Sixty Unstarred Questions (Nos. 533—547, 549—581 and 583—594) were put down on the order paper. Unstarred Questions Nos. 548 and 582 were transferred to the list of questions for the 9th and 5th December, 1958, respectively. Original notices of Unstarred Questions Nos. 547, 556 and 557 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Indians in Singapore addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Statement by Minister of Mines and Oil

The Minister of Mines and Oil made a statement regarding the outbreak of fire at the Lunej oil well site near Cambay on the 28th November, 1958.

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Rubber Board Employees' Conduct Rules published in Notification No. S.O. 2083 dated the 11th October, 1958 under sub-section (3) of Section 25 of the Rubber Act, 1947.

- (2) A copy of each of the following Notifications under sub-section (3) of Section 48 of the Coffee Act, 1942, making certain further amendments to the Coffee Rules, 1955:—
 - (i) G.S.R. No. 846 dated the 27th September, 1958.
- (ii) G.S.R. No. 1071 dated the 8th November, 1958.
- (3) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - Report (1958) of the Tariff Commission on the continuance of protection to the Sericulture Industry.
 - (ii) Government Resolution No. 36(3)-T.R.|58 dated the 18th November, 1958.
- (iii) Report (1958) of the Tariff Commission on the continuance of protection to the Aluminium Industry.
- (iv) Government Resolution No. 3(5)-T.R.|58 dated the 20th November, 1958.
- (4) A copy of each of the following Reports:-
 - (i) Report of the Indian Government Delegation to the 41st (Maritime) Session of the International Labour Conference held at Geneva in April-May, 1958.
 - (ii) Report of the Indian Government Delegation to the 42nd Session of the International Labour Conference held at Geneva in June, 1958.
- (5) A copy of draft Notification proposed to be issued under Section 12 of the Standards of Weights and Measures Act, 1956, in pursuance of an assurance given on the 8th December, 1956, during the debate on the Standards of Weights and Measures Bill

6. Calling Attention to Matter of Urgent Public Importance

Shrimati Mafida Ahmed called the attention of the Prime Minister to the progress so far made in implementation of the agreement arrived at recently in New Delhi between the Prime Ministers of India and Pakistan regarding border adjustments.

The Deputy Minister of External Affairs made a statement in regard thereto.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other business for the week commencing the 1st December, 1958.

8. Motion Re: Investment Policy of Life Insurance Corporation

Further discussion on the following motion moved by Shri Morarji Desai on the 28th November, 1958 continued:—

"That the statement made by the Finance Minister in the Lok Sabha on the 25th August, 1958, regarding the Investment Policy of the Life Insurance Corporation of India, be taken into consideration." The following members took part in the debate:-

- (1) Shri Braj Raj Singh
- (2) Shri Shripad Amrit Dange
- (3) Shri B. R. Bhagat
- (4) Shri Surendra Mahanty
- (5) Shri Narendrabhai Nathwani
- (6) Shri Ajit Singh Sarhadi
- (7) Shri Radha Raman

Shri Morarji Desai replied to the debate

9. Motion Re: Report on the Working and Administration of Companies Act

Shri Ram Krishan moved the following motion:-

"That the Annual Report on the working and administration of the Companies Act, 1956 for the year ended 31st March, 1957, laid on the Table of the House on the 31st March, 1958, be taken into consideration."

The following members took part in the debate:-

- (1) Shri Bimal Comar Ghose
- (2) Shri T. C. N. Menon
- (3) Shri K. R. Achar
- (4) Shri Purushottamdas R. Patel
- (5) Shri Arun Chandra Guha
- (6) Shri Lal Bahadur Shastri
- (7) Shri Satish Chandra

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st December, 1958.)

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 1, 1958

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No. 206

1. Starred Questions

Sixty Starred Questions (Nos. 392-424 and 426-452) were put down on the order paper out of sixteen were called. Starred Questions No. 425 was transferred to the list of questions for the 10th December, 1958. Original notices of Starred Questions Nos. 408 and 442 were received in Hindi.

Eleven Starred Questions (Nos. 392, 394, 395, 397-399, 401 and 403-407) were orally answered and supplementary questions were asked on ten of them. Replies to the remaining questions (including Starred Questions Nos. 393, 396, 400, 402 and 403 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and nine Unstarred Questions (Nos. 595-610, 612-630 and 532-705) were put down on the order paper. Unstarred Question No. 611 was withdrawn by the Member and Unstarred Question No. 631 was transferred to the list of questions for the 10th December, 1958. Original notices of Unstarred Questions Nos. 638, 639, 640, 644, 652, 662, 667. 682. 696, 697, 701, 702 and 703 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Casuality in the Lady Hardinge Hospital addressed to the Minister of Health was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

A copy of each of the following Notifications was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) G.S.R. No. 1004 dated the 25th October, 1958.
- (ii) G.S.R. No. 1082 dated the 15th November, 1958 making certain amendment to the Fertilizer (Control) Order, 1957.

5. Government Bill—under consideration

The Parliament (Prevention of Disqualification) Bill, 1957 as reported by the Joint Committee.

Shri Asoke K. Sen concluded his speech in reply to the debate on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 21st November. 1958.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted as amended.

A new clause 3-A was also adopted.

Clause-by-clause consideration was not concluded.

6. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Thirty-second Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd December, 1958.)

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 2, 1958

No. 207

1. Starred Questions

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Fortyone Starred Questions (Nos. 453—456 and 458—494) were put down on the order paper out of which fifteen were called. Starred Question No. 457 was transferred to the list of questions for the 12-12-1958. Original notice of Starred Questions Nos. 467, 485 and 492 were received in Hindi.

Thirteen Starred Questions (Nos. 453—456, 458—460, 462—464 and 466—468) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 461 and 465 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Nintyeight Unstarred Questions (Nos. 706—803) and a statement to be laid by the Minister of Home Affairs correcting the reply to Unstarred Question No. 2646 on the 24th September, 1958 were put down on the order paper. Original notices of Unstarred Questions Nos. 721, 722, 723, 736, 737, 738, 771, 779, 791, 796, 797 and 803 were received in Hindi. Replies to Unstarred Questions and the statement by the Minister of Home Affairs referred to above were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Ram Sewak Yadav and Arjun Singh Bhadauria regarding the situation arising out of the alleged failure of the Government of India to take action on the resolutions passed by the Legislative Assemblies of Uttar Pradesh and Bihar for increase in the price of sugar-cane.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Report of the Indian Delegation to the Thirteenth Annual Meeting of the Boards of Governors of the International Monetary Fund and the International Bank for Recons-

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truction and Development and the Second Annual Meeting of the Board of Governors of the International Finance Corporation.

- (2) A copy of Notification No. G.S.R. 896 dated the 1st October, 1958, as corrected by Notification No. G.S.R. 1059 dated the 8th November, 1958, under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956 making certain amendments to the Central Sales Tax (Registration and Turnover) Rules, 1957.
- (3) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—
 - (i) Supplementary state- Fifth Session, 1958 of Second ment No. II. Lok Sabha.
 - (ii) Supplementary state- Fourth Session, 1958 of Second ment No. XI. Lok Sabha.
 - (iii) Supplementary state- Third Session, 1957 of Second ment No. XIII. Lok Sabha.
 - (iv) Supplementary state- Fifteenth Session, 1967 of First ment No. X. Lok Sabha.
- (4) A copy of Notification No. G.S.R. 1095 dated the 22nd November, 1958 under sub-section (2) of Section 3 of the All India Services Act, 1951 making certain amendments to the Indian Police Service (Pay) Rules, 1954.
- (5) A copy of each of the following Notification under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

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- (i) G.S.R. No. 954 dated the 18th October, 1958.
- (ii) G.S.R. No. 955 dated the 18th October, 1958.
- (iii) G.S.R. No. 1016 dated the 1st November, 1958.
- (iv) G.S.R. No. 1017 dated the 1st November, 1968.
- (v) G.S.R. No. 1019 dated the 1st November, 1958.
- 5. Motion Re: Thirty-Second Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

"That this House agrees with the Thirty-second Report of the Business Advisory Committee presented to the House on the 1st December, 1956."

The motion was adopted.

6. Government Bill—under Consideration

The Parliament (Prevention of Disquelification) Bill, 1957, as reported by the Joint Committee.

Charge-by-clause consideration of the Bill continued.

Clause 4 was adopted as amended.

Consideration of the Schedule was taken up and not concluded.

7. Discussion on matter of urgent public importance

Pandit Dwarika Nath Tiwary raised a discussion on the late running of trains and failure of Railway Staff to keep to scheduled timings.

The following members took part in the debate:-

- (1) Shri Feroze Gandhi
- (2) Shri A. K. Gopalan
- (3) Shri Premji R. Assar
- (4) Shri Harish Chandra Mathur
- (5) Shri Hem Barua

Shri Shahnawaz Khan replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd December, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 3, 1958

No. 208

1. Starred Questions

Sixty-two Starred Questions (Nos. 495—500, 502—513, 515—549 and 551—559) were put down on the order paper out of which fourteen were called. Starred Question No. 550 was postponed to the list of questions for the 16th December, 1959. Original notices of Starred Questions Nos. 507, 513 and 559 were received in Hindi.

Twelve Starred Questions (Nos. 495—500, 502—504, 506, 507 and 509) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 505 and 508 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-nine Unstarred Questions (Nos. 804—820, 822—846 and 848—884) were put down on the order paper. Unstarred Questions Nos. 821 and 847 were transferred to the list of questions for the 15th and 10th December, 1958 respectively. Original notices of Unstarred Questions Nos. 834, 835, 849, 872, 881 and 883 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of two Half-Yearly Administrative Reports of the Central Silk Board for the period from 1st October, 1957 to 31st March, 1958 and 1st April, 1958 to 30th September, 1958.
- (2) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - Report (1958) of the Tariff Commission on the continuance of protection to the Caustic Soda and Bleaching Powder Industry.
 - (ii) Government Resolution No. 32(2)-T.R.|58 dated the 29th November, 1958.
- (iii) Report (1958) of the Tariff Commission on the continuance of protection to the Electric Motor Industry.

- (iv) Government Resolution No. 11(1)-T.R. 58 dated the 29th November, 1958.
- (3) A copy of each of the following Notifications under sub-section (3) of Section 642 of the Companies Act, 1956, making certain further amendments to the Companies (Central Government's) General Rules and Forms, 1956:—
 - (i) G.S.R. No. 1026 dated the 1st November, 1958.
 - (ii) G.S.R. No. 1108 dated the 22nd November, 1958.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

5. Motion for Election to Committee

Shri K. C. Reddy moved the following motion:-

"That in pursuance of clause (d) of sub-section (1) of Section 4 of the Rajghat Samadhi Act, 1951, as amended by the Rajghat Samadhi (Amendment) Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as members of the Rajghat Samadhi Committee subject to the other provisions of the said Act."

The motion was adopted.

6. Government Bill-Passed

The Parliament (Prevention of Disqualification) Bill, 1957 as reported by the Joint Committee

Clause-by-clause consideration of the Bill continued.

The Schedule was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

One consequential amendment moved by Shri R. M. Hajarnavis was also adopted.

The motion that the Bill, as, amended, be passed was moved by Shri Asoke K. Sen.

The following members took part in the debate:-

- (1) Shri T. C. N. Menon
- (2) Shri Naushir Bharucha
- (3) Dr. A. Krishnaswami
- (4) Shri N. G. Ranga
- (5) Shri Asoke K. Sen.

The motion was adopted and the Bill, as amended, was passed.

7. Government Bill-under consideration

The Himachal Pradesh Legislative Assembly (Constitution and Proceedings)
Validation Bill, 1958

The motion for consideration of the Bill was moved by Shri B. N. Datar.

The following members took part in the debate:-

- (1) Shri Padam Dev
- (2) Shri Joginder Sen-Mandi (Speech Unfinished)

The discussion was not concluded.

8. Motion re: present trends in the export trade

Shri Lal Bahadur Shastri moved the following motion:-

"That the present trends in the export trade of India, and the state of the textile industry which contributes materially to that trade, be taken into consideration."

Two substitute motions were moved by Sarvashri Tridib Kumar Chaudhuri and Braj Raj Singh.

The following members took part in the debate:-

- (1) Shri Tridib Kumar Chaudhuri
- (2) Shri Radheshyam Ramkumar Morarka
- (3) Shri S. M. Banerjee
- (4) Shri S. R. Damani
- (5) Dr. A. Krishnaswami
- (6) Shri Ramsingh Bhai Varma (Speech Unfinished)

The discussion was not concluded.

9. Half-an-hour discussion on matters arising out of answer to a question

Shri Harish Chandra Mathur raised a half-an-hour discussion on points arising out of the answer given on the 18th November, 1958 to Starred Question No. 39 regarding Medical students.

Shri D. P. Karmarkar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th December, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 4, 1958

No. 209

1. Starred Questions

Forty-four Starred Questions (Nos. 560 to 603) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 566, 572, 574, 585, 594, 599 and 602 were received in Hindi.

Fourteen Starred Questions (Nos. 560—563 and 565 to 574) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 564 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Eighty-two Unstarred Questions (Nos. 885—965 and 967) were put down on the order paper. Unstarred Question No. 966 was transferred to the list of questions for the 10th December, 1958. Original notices of Unstarred Questions Nos. 903—908, 915, 916, 954, 958, 962 and 965 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. 122|58 dated the 5th November, 1958, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939 making certain amendment to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, published in Andaman and Nicobar Gazette.
- (2) A copy of each of the following Orders under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) Requisition Orders for Rice served on certain traders in East Godavari District (Andhra Pradesh)
 - (ii) Requisition Orders for Rice served on certain traders in Tadepalligudam of West Godavari District (Andhra Pradesh)
 - (iii) Requisition Orders for Rice served on certain traders in Thanuku of West Godavari District (Andhra Pradesh)

- (iv) Requisition Orders for Rice served on certain traders in Nidadavole of West Godavari District (Andhra Pradesh)
- (v) Requisition Orders for Rice served on certain traders in Chebrole of West Godavari District (Andhra Pradesh)
- (vi) Requisition Orders for Rice served on certain traders in Eluru of West Godavari District (Andhra Pradesh)
- (vii) Requisition Orders for Rice served on certain traders in Bhimavaram of West Godavari District (Andhra Pradesh)
- (viii) Requisition Orders for Rice served on certain traders in Guntur District (Andhra Pradesh)
- (ix) Requisition Orders for Gram served on certain traders in Sriganganagar District (Rajasthan)
- (x) Orders to get declaration of Gram stocks served on certain traders in Sriganganagar District (Rajasthan).
- (3) A copy of each of the following notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. No. 833 dated the 19th September, 1958.
 - (ii) G.S.R. No. 886 dated the 4th October, 1958 making certain further amendment to the Manipur Foodgrains (Movement) Control Order, 1956.
 - (iii) G.S.R. No. 972 dated the 15th October, 1958 making certain further amendments to the Calcutta Wheat (Movement Control) Order, 1956.
 - (iv) G.S.R. No. 973 dated the 15th October, 1958 making certain amendments to the Rice (Northern Zone) Movement Control Order, 1958.
 - (v) G.S.R. No. 1009 dated the 25th October, 1958 making certain further amendments to the Bihar Foodgrains (Export control) Order, 1957.
 - (vi) G.S.R. No. 1030 dated the 1st November, 1958.
- (vii) G.S.R. No. 1048 dated the 29th October, 1958 making certain further amendments to the Rice and Paddy (West Bengal) Second Price Control, Order, 1958.
- (viii) G.S.R. No. 1049 dated the 1st November, 1958.
- (ix) G.S.R. No. 1050 dated the 1st November, 1958 containing the West Bengal Wheat (Export Control) Order, 1958.
- (x) G.S.R. No. 1051 dated the 1st November, 1958 containing the Imported Foodgrains (Prohibition of Unauthorised Sale) Order, 1958.
- (xi) G.S.R. No. 1052 dated the 4th November, 1958 making certain further amendment to the Rice (Southern Zone) Movement Control Order, 1957.
- (xii) G.S.R. No. 1085 dated the 15th November, 1958 containing the Delhi Roller Flour Mills (Atta Price Control) Order, 1958.
- (xiii) G.S.R. No. 1086 dated the 15th November, 1958 containing the Rajasthan Bajra (Prohibition of Export) Order, 1958.
- (xiv) G.S.R. No. 1087 dated the 15th November 1958 making certain amendments to the Rice (Southern Zone) Movement Control Order, 1957.

(xv) G.S.R. No. 1090 dated the 17th November, 1958 containing the Rice (Madhya Pradesh) Price Control Order, 1958.

4. Messages from Rajya Sabha

Secretary reported the following three messages from Rajya Sabha:-

- (i) That at its sitting held on the 2nd December, 1958 Rajya Sabha had agreed without any amendment to the High Court Judges (Conditions of Service) Amendment Bill, 1958, passed by Lok Sabha on the 17th November, 1958.
 - (ii) That at its sitting held on the 2nd December, 1958, Rajya Sabha had agreed without any amendment to the Poisons (Amendment) Bill, 1958, passed by Lok Sabha on the 19th November, 1958.
- (iii) That at its sitting held on the 27th November, 1958 Rajya Sabha had passed the Workmen's Compensation (Amendment) Bill, 1958.

5. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Workmen's Compensation (Amendment) Bill, 1958, as passed by Rajya Sabha.

6. Presentation of Petition

Shri Dasaratha Deb presented a petition signed by 2,653 displaced persons in Tripura regarding realisation of loans from them.

7. Motion re: present trends in the export trade

Further discussion on the following motion by Shri Lal Bahadur Shastri and the substitute motions thereto moved on the 3rd December, 1958, continued:—

"That the present trends in the export trade of India and the state of the textile industry which contributes materially to that trade, be taken into consideration."

The following members took part in the debate:-

- (1) Shri Ramsingh Bhai Varma
- (2) Shri Shripad Amrit Dange
- (3) Raja Mahendra Pratap
- (4) Shri G. D. Somani
- (5) Shri Arun Chandra Guha
- (6) Shri Surendra Mahanty
- (7) Shri N. G. Ranga
- (8) Shri Bimal Comar Ghose
- (9) Shri Manubhai Shah
- (10) Shri C. D. Pande
- (11) Shri Purushottamdas R. Patel
- (12) Shri Ghanshyamlal Oza

- : ; (13) Kumari Mothey Veda Kumari
 - (14) Shri Braj Raj Singh
 - (15) Shri Rameshwar Tantia
- (16) Shri Ajit Singh Sarhadi (17) Shri K. T. K. Tangamani
 - (18) Shri Raghunath Singh.

10.00

- Shri Lal Bahadur Shastri spoke in reply to the debate. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th December, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 5, 1958

No. 210

1. Starred Questions

Fifty-three Starred Questions (Nos. 604—656) were put down on the order peper out of which twenty-three were called. Original notices of Starred Questions (Nos. 610, 619, 634 and 646) were received in Hindi.

Sixteen Starred Questions (Nos. 606, 607, 609, 611—617, 619, 620 and 623—626) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 604, 605, 608, 610, 618, 621 and 622 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy Unstarred Questions (Nos. 968—1018, 1020—1034 and 1036—1039) were put down on the order paper. Unstarred Questions Nos. 1919 and 1035 were transferred to the list of questions for the 17th and 12th December, 1958 respectively. Original notices of Unstarred Questions Nos. 985, 996, 1032 and 1036 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended 30th June, 1958, along with a statement showing the assets and liabilities and Profit and Loss Account of the Corporation for the year, under sub-section (3) of Section 35 of the Industrial Finance Corporation Act, 1948.
- (2) A copy of Notification No. G.S.R. 1080 dated the 15th November, 1958 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 making certain further amendment to the Mining Leases (Modification of Terms) Rules, 1956.

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- (3) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944 making certain further amendments to the Central Excise Rules, 1944:—
 - (i) G.S.R. No. 1102, dated the 22nd November, 1958.
 - (ii) G.S.R. No. 1120, dated the 29th November, 1958.
- (4) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (i) G.S.R. No. 1103, dated the 22nd November, 1958.
 - (ii) G.S.R. No. 1104, dated the 22nd November, 1958 containing the Customs Duties Drawback (Public Address Equipment) Rules, 1958
- (5) A copy of Notification No. G.S.R. 1079, dated the 15th November, 1958, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

4. Message from Rajya Sabha

Secretary reported the following message received from Rajya Sabha regarding the Indian Electricity (Amendment) Bill, 1958, signed by the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 4th December, 1958, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Indian Electricity Act, 1910. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

- "That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Indian Electricity Act, 1910, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—
 - 1. Shrimati Pushpalata Das.
 - 2. Captain Awadhesh Pratap Singh.
 - 3. Shri J. C. Chatteriee.
 - 4. Shri G. R. Kulkarni.
 - 5. Sardar Darshan Singh Pheruman.
 - 6. Shri Braj Bihari Sharma.
 - 7. Shri N. M. Lingam.
 - 8. Shri Bibudhendra Misra.
 - 9. Shri B. C. Nanjundaiya.
- 10. Shri Rama Bahadur Sinha.
- 11. Shri K. L. Narasimham.
- 12. Shri Devendra Prasad Singh.
- 13. Shri Jaswant Singh.
- 14. Shri A. N. Khosla.
- 15. Hafiz Mohammad Ibrahim."'

5. Calling Attention to Matter of Urgent Public Importance

Shri Uma Charan Patnaik called the attention of the Minister of Defence to the contracts entered into by the Ministry of Defence with the following foreign firms for the purchase, manufacture, etc. of defence equipment:

- (i) Hard Motors of U.K.
- (ii) M. A. N. of Germany.
- (iii) Komatsu Manufacturing Co., of Japan.
- (iv) Cossors Ltd. of U.K.
- (v) Levy Auto Parts Ltd. of Canada.

The Deputy Minister of Defence made a statement in regard thereto.

6. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other business for the week commencing the 8th December, 1958.

7. Motion Re: Present Trends in the Export Trade

Shri Lal Bahadur Shastri concluded his reply to the debate on the following motion and the substitute motions thereto moved on the 3rd December, 1958:—

"That the present trends in the export trade of India and the state of the textile industry which contributes materially to that trade, be taken into consideration."

The substitute motion moved by Shri Tridib Kumar Chaudhuri was withdrawn by leave of the House.

The substitute motion moved by Shri Braj Raj Singh was negatived.

8. Government Bill-Consideration Held Over

The Himachal Pradesh Legislative Assembly (Constitution and Proceedings)
Validation Bill, 1958

Further discussion on the motion for consideration of the Bill moved on the 3rd December, 1958, continued.

Shri Joginder Sen-Mandi took part in the debate. Further consideration of the motion was held over.

9. Government Bill—Passed

The Assam Rifles (Amendment) Bill, 1958

The motion for consideration of the Bill was moved by Shrimati Lakshmi N. Menon.

The following members took part in the debate:-

- (1) Shri Dasaratha Deb
- (2) Shri Laisram Achaw Singh.

Shrimati Lakshmi N. Menon replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Lakshmi N. Menon.

The motion was adopted and the Bill was passed.

10. Motion Re: Thirty-First Report of Committee on Private Members' Bills and Resolutions

Shri Krishna Chandra moved the following motion:-

"That this House agrees with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd December, 1958."

The motion was adopted.

11. Private Member's Resolution-Negatived

Shri Naushir Bharucha concluded his speech on the following Resolution moved by him on the 21st November, 1958:—

"This House recommends that in view of the far-reaching scientific and technical developments in the field of defence, a Committee consisting of Members of the Lok Sabha assisted by technical experts be appointed to examine and suggest changes in the existing pattern of military expenditure."

One amendment was moved by Shri Uma Charan Patnaik.

The following members took part in the debate:-

- (1) Shri Uma Charan Patnaik.
- (2) Shri Raghunath Singh.
- (3) Shri Shripad Amrit Dange.
- (4) Shri Hem Barua.
- (5) Shri Diwan Chand Sharma.
- (6) Shri Jawaharlal Nehru.

Shri Naushir Bharucha replied to the debate.

The amendment moved by Shri Uma Charan Patnaik was deemed to have been withdrawn by leave of the House.

The Resolution was negatived.

12. Private Member's Resolution—Under consideration

Shri Chintamani Panigrahi moved the following Resolution:-

"This House recommends that a Committee consisting of 15 members of Lok Sabha be appointed to assess the progress made so far in the matter of land reforms all over the country and to submit its report to the House as early as possible."

Shri Chintamani Panigrahi's speech was not concluded.

13. Half-An-Hour Discussion on matters arising out of answer to question.

Shri Dharanidhar Basumatari raised a half-an-hour discussion on points arising out of the answer given on the 27th November, 1958 to Short Notice Question No. 2 regarding Weekly Scheduled Freighter Service by Air India International

The Deputy Minister of Civil Aviation made a statement amending the reply given on the 27th November, 1958 to part (c) of the Short Notice Question referred to above.

The following members took part in the debate:-

- (1) Shrimati Renu Chakravartty.
- (2) Shri Jaipal Singh.

Shri Ahmed Mohiuddin replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th December, 1958).

BULLETIN-PART I

[Brief Record of Proceedings].

Monday, December 8, 1958

No. 211

1. Starred Questions

Sixty-six Starred Questions (Nos. 657—691 and 693—723) were put down on the order paper of which sixteen were called. Original notices of Starred Questions Nos. 661, 671, 672, 697, 703 and 717 were received in Hindi

Fifteen Starred Questions (Nos. 657—664 and 666—672) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 665 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Seventy-five Unstarred Questions (Nos. 1040—1058 and 1060—1115) were put down on the order paper. Unstarred Question No. 1059 was transferred to the list of questions for the 17-12-58. Original notices of Unstarred Questions Nos. 1055, 1075, 1085, 1090 and 1107 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 1106 dated the 22nd November, 1958 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendment to the Cotton Textiles (Control) Order, 1948.
- (2) A copy of the statement correcting, the reply given on the 12th September, 1958 to supplementaries by Sarvashri S. R. Damani and Arun Chandra Guha on Starred Question No. 1199 regarding Supply of Cotton to U.S.A.
- (3) A copy of each of the following Reports under sub-section (4) of Section 7 of the Industries (Development and Regulation) Act. 1951:—
 - (i) Annual Report of the Development Council for Bicycles Industry for the year 1957-58.

- (ii) Annual Report of the Development Council for Heavy Electrical Industries for the year 1957-58.
- (iii) Annual Report of the Development Council for Light Electrical Industries for the year 1957-58.
- (iv) Annual Report of the Development Council for Internal Combustion Engines and Power Driven Pumps for the year
- (v) Annual Report of the Development Council for Non-Ferrous Metals for the year 1957-58.
- (vi) Annual Report of the Development Council for Machines Tools Industry for the year 1957-58.
- (vii) Annual Report of the Development Council for Heavy Chemicals (Acids and Fertilizers) for the year 1957-58.
- (viii) Annual Report of the Development Council for Alkalis and Allied Industries for the year 1957-58.
 - (ix) Annual Report of the Development Council for Art Silk Industry for the year 1957-58.
 - (x) Annual Report of the Development Council for Drugs, Dyes and Intermediates for the year 1957-58.
 - (xi) Annual Report of the Development Council for Sugar Industry for the year 1957-58.
- (xii) Annual Report of the Development Council for Woolen Industry for the year 1957-58.
- (4) A copy of the Standards of Weights and Measures Rules, 1958, published in Notification No. S.O. 2403 dated the 22nd November, 1958, under sub-section (3) of Section 17 of the Standards of Weights and Measures Act, 1956.

4. President's assent to Bill

Secretary laid on the Table the Tea (Alteration in Duties of Customs and Excise) Bill, 1958 passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 17th November, 1958.

5. Report of Public Accounts Committee

Shri N. G. Ranga presented the Tenth Report of the Public Accounts Committee on the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), 1955-56.

6. Statement Re: Supplementary Demands for Grants for 1958-59

Shri Shyam Nandan Mishra presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1958-59.

7. Calling attention to matter of urgent public importance

Shri Rajendra Singh called the attention of the Minister of Commerce and Industry to the plight of jute growers in the country due to the sharp fall in jute prices.

The Minister of Commerce and Industry made a statement in regard thereto.

8. Government Bills-Introduced

- (1) The Securities Contracts (Regulation) Amendment Bill, 1958.
- (2) The Indian Railways (Amendment) Bill, 1958.
- (3) The Indian Tariff (Amendment) Bill, 1958.

9. Motion Re: International Situation

Shri Jawaharlal Nehru moved the following motion:-

"That the present International Situation and the policy of the Government of India in relation thereto, be taken into consideration."

Seven substitute motions were moved by-

- (1) Shri Tridib Kumar Chaudhuri
- (2) Shri Surendra Mahanty
- (3) Shri Raghunath Singh
- (4) Shri Uma Charan Patnaik
- (5) Shrimati Ila Palchoudhuri
- (6) Shri Jaganatha Rao
- (7) Lt. Col. H. H. Maharaja Manabendra Shah of Tehri Garhwal.

The following members took part in the debates:-

- (1) Shri Shripad Amrit Dange
- (2) Shri J. B. Kripalani
- (3) Shri N. G. Ranga
- (4) Shri Dinesh Singh
- (5) Shri Braj Raj Singh
- (6) Shri Tridib Kumar Chaudhuri
- (7) Shri Brajeshwar Prasad
- (8) Dr. P. Subbarayan
- (9) Shri Jaipal Singh
- (10) H. H. Maharaja Pratap Keshari Deo
- (11) Lt. Col. H. H. Maharaja Manabendra Shah of Tehri Garhwal
- (12) Shri Joachim Alva
- (13) Shri Atal Bihari Vajpayee
- (14) Raja Mahendra Pratap
- (15) Shri Jaganatha Rao
- (16) Shri Prafulla Chandra Borooah
- (17) Shri Raghunath Singh
- (18) Shri Ansar Harvani

- (19) Shri A. M. Tariq
- (20) Shri N. R. Ghosh
- (21) Shri Hem Barua.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th December, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 9, 1958

No. 212

1. Starred Questions

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Fifty-two Starred Questions (Nos. 724—775) were put down on the order paper out of which twenty-four were called. Original notices of Starred Questions Nos. 725, 739, 758, 763, 767 and 774 were received in Hindi.

Fifteen Starred Questions (Nos. 726, 728—730, 733, 735—741, 743, 746 and 753) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 724, 725, 727, 731, 734, 742, 744 and 745 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-two Unstarred Questions (Nos. 1116—1197) were put down on the order paper. Original notices of Unstarred Questions Nos. 1121, 1141, 1142, 1150, 1155, 1156, 1165, 1175, 1179, 1180, 1188, 1189 and 1190 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding construction of Aroor Bridge (Kerala) addressed to the Minister of Transport and Communications was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1957-58 under Article 338(2) of the Constitution.
- (2) A copy of each of the following Reports under sub-section (2) of Section 37 of the Air Corporations Act, 1953:—
 - (i) Annual Report of the Indian Airlines Corporation for the year 1957-58.
 - (ii) Annual Report of the Air-India International Corporation for the year 1957-58.

5. Motion Re: International Situation

Further discussion on the following motion by Shri Jawaharlal Nehru and the substitute motions thereto moved on the 8th December, 1958, continued:—

"That the present International Situation and the policy of the Government of India in relation thereto be taken into consideration."

Shri Jawaharlal Nehru replied to the debate.

The substitute motions moved by Shri Tridib Kumar Chaudhuri and Shri Surendra Mahanty were negatived.

The following substitute motion moved by Shri Jaganatha Rao was adopted:—

"This House having considered the International situation and the policy of the Government of India in relation thereto, approves the said policy."

All other substitute motions were barred.

6. Government Bill-Under consideration

The Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Bill, 1958

Further discussion on the motion for consideration of the Bill moved on the 3rd December, 1958, continued.

The following members took part in the debate:-

- (1) Shri Govind Ballabh Pant
- (2) Shri V. P. Nayar
- (3) Shri Naushir Bharucha.

The discussion was not concluded.

7. Motion Re: Report of Organisation and Methods Division

Shri Harish Chandra Mathur moved the following motion:-

"That the Fourth Annual Report of the Organisation and Methods Division for the year 1957-58 laid on the Table of the House on the 4th September, 1958, be taken into consideration."

The following members took part in the debate:-

- (1) Shri P. K. Vasudevan Nair
- (2) Shri Jamal Khwaja
- (3) Shri Mool Chand Jain
- (4) Shri Rajendra Singh
- (5) Shri Laisram Achaw Singh
- (6) Shri Govind Ballabh Pant

8. Half-An-Hour Discussion on Matters arising out of answer to Question

Shri J. M. Mohamed Imam raised a half-an-hour discussion on points arising out of the answer given on the 1st December, 1958, to Starred Question No. 414 regarding Sharavathy Hydro-Electric Project, Mysore State.

Hafiz Mohammad Ibrahim replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th December, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 10, 1958

No. 218

1. Reference to Tenth Anniversary of the Universal Declaration of Human Rights

The Speaker made a reference to the Tenth Anniversary of the adoption by the General Assembly of the United Nations of the Universal Declaration of Human Rights.

2. Starred Questions

Sixty-three Starred Questions (Nos. 776—838) were put down on the order paper out of which thirteen were called. Original notices of Starred Questions Nos. 787, 793, 796, 813 and 824 were received in Hindi.

Thirteen Starred Questions (Nos. 776—787 and 807) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Eighty-three Unstarred Questions (Nos. 1198—1280) were put down on the order paper. Unstarred Question No. 1281 was transferred to the list of questions for the 19th December, 1958. Original notices of Unstarred Questions Nos. 1222—1226, 1247, 1256, 1258—1260 and 1267 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of each of the following papers under sub-section (1) of Section 639 of the Companies Act. 1956:—
 - Report on the working of Manipur State Bank Limited, Imphal during the year ended the 31st December, 1957.
 - (ii) Directors' report with Accounts and the Auditor's Report for the year ended the 31st December, 1957.
 - (iii) Letter No. 525|Rep. II|2657 dated the 19th July, 1958 from the Director of Commercial Audit, New Delhi to the General Manager, Manipur State Bank Limited, Imphal.

- (2) A copy of each of the following Rules under sub-section (4) of Section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956.
 - (i) Himachal Pradesh Suppression of Immoral Traffic in Women and Girls Rules, 1957 published in Himachal Pradesh Gazette Notification No. H.28-242|57 dated the 21st November, 1958 and a corrigendum thereto.
 - (ii) Suppression of Immoral Traffic in Women and Girls (Delhi) Rules, 1958 published in Delhi Gazette Notification No. F. 22(10)| 54-Home dated the 16th May, 1958.
- (iii) Suppression of Immoral Traffic in Women and Girls (Tripura) Rules, 1958 published in Tripura Gazette Notification No. F. 9(6)|PD|57 dated the 18th November, 1958.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Thirty-second Report of the Committee on Private Members' Bills and Resolutions.

6. Motion for Election to Committee

Dr. K. L. Shrimali moved the following motion:-

"That in pursuance of clause (xii) of sub-section (1) of Section 19 of the Visva Bharati Act, 1951, read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one more member from amongst themselves (in addition to a member of Lok Sabha already elected in May, 1957) to serve as a member of the Samsad (Court) of the Visva Bharati, subject to the other provisions of the said Act and the Statutes."

The motion was adopted.

7. Government Bill-Introduced

The Pharmacy (Amendment) Bill, 1958.

8. Government Bill-Passed

The Himschal Pracesh Legislative Assembly (Constitution and Proceedings) Validation Bill, 1958

Further discussion on the motion for consideration of the Bill moved on the 3rd December, 1958, continued.

The following members took part in the debate:-

- (1) Dr. A. Krishnaswami,
- (2) Pandit Thakur Das Bhargava.
- (3) Shri Braj Raj Singh.
- (4) Shri Hem Raj.
- (5) Shri Ranbir Singh Chaudhuri.
- (6) Shri Jaganatha Rao.

Shri Govind Ballabh Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:-

- (1) Pandit Thakur Das Bhargava
- (2) Shri V. P. Nayar
- (3) Shri Padam Dev

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(4) Shri Joginder Sen-Mandi.

The motion was adopted and the Bill was passed.

Government Bill—under consideration The Representation of the People (Amendment) Bill, 1958

The motion for consideration of the Bill was moved by Shri R. M. Hajarnavis.

One amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 1st February, 1959, was moved by Shri Naushir Bharucha.

Five amendments for reference of the Bill to a select Committee were moved by—

- (1) Shri S. Easwara Iyer
- (2) Pandit Thakur Das Bhargava
- (3) Shri Ram Krishan
- (4) Shri Premii R. Assar
- (5) Shri Laisram Achaw Singh.

The following members took part in the debate:-

- (1) Pandit Thakur Das Bhargava
- (2) Shri S. Easwara Iyer
- (3) Shri Naushir Bharucha
- (4) Shri Diwan Chand Sharma
- (5) Shri Laisram Achaw Singh
- (6) Shri Ram Krishan
- (7) Shri Liladhar Kotoki
- (8) Shri Bibhuti Bhushan Das Gupta
- (9) Shri Mathew Maniyangadan
- (10) Shri Bhakt Darshan
- (11) Shri Ranbir Singh Chaudhuri
- (12) Shri Hem Raj (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th December, 1958).

BULLETIN-PART I

· [Brief Record of Proceedings]

Thursday, December 11, 1958.

No. 214

1. Starred Questions

Fifty-one Starred Questions (Nos. 839—889) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 842, 847, 848, 870 and 885 were received in Hindi.

Twelve Starred Questions (Nos. 839—843, 846—851 and 854) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including) Starred Questions Nos. 844, 845, 852 and 853 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty Unstarred Questions (Nos. 1282—1299 and 1301—1342) were put down on the order paper. Unstarred Question No. 1300 was transferred to the list of questions for the 15th December, 1958. Original notices of Unstarred Questions Nos. 1299, 1307 and 1325 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Hindustan Antibiotics (Private) Limited for the year 1957-58 along with the Audited Accounts under sub-section (1) of Section 639 of the Companies Act, 1956.
- (2) A copy of each of the following papers:—
 - (i) Trade Agreement between the Government of India and the Government of the Union of Soviet Socialist Republics dated the 16th November, 1958.
 - (ii) The Protocol to the Trade Agreement between the Government of Polish People's Republic and the Government of India dated the 3rd April, 1956 signed at Warsaw on the 15th November, 1958.
 - (iii) Supplementary Trade Agreement between the Government of India and the Government of the German Democratic Republic signed at Berlin on the 3rd November, 1958.

4. Statement by Minister of Commerce and Industry

The Minister of Commerce and Industry made a statement correcting the reply given on the 3rd December, 1958 to a supplementary by Shri Satis Chandra Samanta on Starred Question No. 497 regarding India Coffee Houses.

5. Government Bill—Amendment for Reference to Select Committee—Adopted

The Representation of the People (Amendment) Bill, 1958

Further discussion on the motion for consideration of the Bill and the amendments thereto for circulation of the Bill for the purpose of eliciting opinion thereon and for reference of the Bill to a Select Committee moved on the 10th December, 1958, continued.

One further amendment for reference of the Bill to a Select Committee was moved by Shri Asoke K. Sen.

Shri Hem Raj took part in the debate.

Shri Asoke K. Sen replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Naushir Bharucha on the 10th December, 1958, was deemed to have been withdrawn by leave of the House.

The amendment moved by Shri Asoke K. Sen was adopted as follows:-

"That the Representation of the People (Amendment) Bill, 1958, be referred to a Select Committee consisting of Shri Upendranath Barman, Shri N. G. Ranga, Shri Dwarika Nath Tewari, Shri P. C. Bose, Shri Ghanshyamlal Oza, Shri V. Eacharan, Shri Radha Charan Sharma, Shri Jaganatha Rao, Shri S. A. Agadi, Shri Hem Raj, Shri Panna Lal Barupal, Shri C. D. Pande, Shri Jamal Khwaja, Dr. Ram Goti Banerji, Shrimati Sucheta Kripalani, Shri A. M. Tariq, Shri Padam Dev, Shri Shree Narayan Das, Shri Venketrao Sriniwasrao Naldurgker, Shri Sunder Lal, Shri V. P. Nayar, Shri S. Easwara Iyer, Shri Yadav Narayan Jadhav, Shri Bibhuti Bhushan Das Gupta, Shri M. R. Masani, Shri B. C. Kamble, Shri Atal Bihari Vajpayee, Shri Surendra Mahanty, Shri Braj Raj Singh, Shri R. M. Hajarnavis and Shri Asoke K. Sen, with instructions to report by the 15th December, 1958."

All other amendments were barred.

6. Government Bill-Passed

The Salaries and Allowances of Members of Parliament (Amendment)
Bill, 1958

The motion for consideration of the Bill was moved by Shri Satya Narayan Sinha.

The following members took part in the debate:-

- (1) Shri R. K. Khadilkar
- (2) Shri Naushir Bharucha
- (3) Shri P. T. Punnoose
- (4) Shri Tekur Subrahmanyam
- (5) Raja Mahendra Pratap
- (6) Shri Jagdish Awasthi

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- (7) Shri S. Easwara Iyer.
- (8) Shri N. Keshava.
- (9) Shri Upendranath Barman.
- (10) Pandit Thakur Das Bhargava.
- (11) Shri M. R. Masani.
- (12) Shri J. M. Mohamed Imam.
- (13) Pandit Braj Narayan "Brajesh".
- (14) Shri K. R. Achar.
- (15) Dr. G. S. Melkote.
- (16) Shri Yadav Narayan Jadhav.
- (17) Shri D. R. Chavan.
- (18) Shri Liladhar Kotoki.

Shri Satya Narayan Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 and 8 were adopted.

On an amendment to clause 5 moved by Shri N. Keshava the House divided, Ayes 46; Noes 67. The amendment was accordingly negatived.

On an amendment to clause 5 moved by Shri M. R. Masani the House divided, Ayes 53; Noes 104. The amendment was accordingly negatived.

On an amendment to clause 5 moved by Shri Naushir Bharucha the House divided, Ayes 56; Noes 97. The amendment was accordingly negatived.

On clause 5, as amended, the House divided, Ayes 93; Noes 55. Clause 5, as amended, was accordingly adopted.

Clauses 6 and 7 were adopted as amended.

New clause 6A was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Satya Narayan Sinha.

The following members took part in the debate:-

- (1) Shri N. G. Ranga.
- (2) Shri Jaipal Singh.

The motion was adopted and the Bill, as amended, was passed.

7. Demands for Excess Grants (Railways) for 1955-56 and 1956-57

Discussion on the Demands for Excess Grants in respect of the Budget (Railways) for 1955-56 and 1956-57 commenced.

Two cut motions—one each on Demands Nos. 13 and 15 for 1955-56—were moved and withdrawn by leave of the House.

Eight cut motions, of which one each was on Demands Nos. 1, 3 and 8, two on Demand No. 5 and three on Demand No. 9 for 1956-57—were moved. Four cut motions were withdrawn by leave of the House and the other four were negatived.

The following demands were voted in full:— DEMANDS FOR EXCESS GRANTS (RAILWAYS) 1955-56

Number of Demand	• • • • • • • • • • • • • • • • • • • •	Amount of Excess Demand
		Rs.
13 R	evenue—Appropriation to Development Fund	4,64,49,479
15 C	Construction of New Lines	8,67,331
	DEMANDS FOR EXCESS GRANTS (RAILWAYS)	1956-57
Number		Amount of Excess Demand
		Rs.
	Revenue—Railway Board .	1,42,546
3	Revenue-Payment to Worked Lines and others	90,879
5	Revenue-Working Expenses-Repairs and Maintenance .	. 1,87, 86 ,101
. 8	Revenue—Working Expenses—Operation other than Staff	and . 32,53,447
' 9	Revenue-Working Expenses-Miscellaneous Expenses .	. 1,46,86,582
(Lo	ok Sabha adjourned till 11 A.M. on Friday, the 12th D	ecember, 1958.) M. N. KAUL, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 12, 1958

No. 215

1. Starred Questions

Forty-four Starred Questions (Nos. 890—933) were put down on the order paper out of which twenty were called. Original notices of Starred Questions Nos. 896, 911, 923 and 930 were received in Hindi.

Fourteen Starred Questions (Nos. 890—895, 899, 901, 902, 904—906, 908 and 926) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 896—898, 900, 903, and 907 of which the questioners were absent (were laid on the Table.

2. Unstarred Questions

One hundred and twenty Unstarred Questions (Nos. 1343—1423 and 1425—1463 were put down on the order paper. Unstarred Question No. 1424 was transferred to the list of questions for the 19th December, 1958. Original notices of Unstarred Questions Nos. 1365—1372, 1384, 1417, 1421, 1432, 1433, 1435, 1436, and 1454 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Second Lok Sabha was laid on the Table:—

(i)	Supplementary No. III.	Statement	Fifth Session, 1958.
(ii)	Supplementary No. XII.	Statement	Fourth Session, 1958.
(iii)	Supplementary No. XIV.	Statement	Third Session, 1957.
(iv)	Supplementary No. XVIII.	Statement	Second Session, 1957.

4. Reports of Committee of Privileges

Sardar Hukam Singh laid on the Table the Sixth and Seventh Reports of the Committee of Privileges.

5. Message from Rajya Sabha

Secretary reported the following message received from Rajya Sabha, regarding the Cost and Works Accountants Bill, 1958, signed by the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th December, 1958, has passed the enclosed motion referring the Cost and Works Accountants Bill, 1958, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to make provision for the regulation of the profession of cost and works accountants be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely:—

- 1. Shri Santosh Kumar Basu
- 2. Shri T. S. Pattabiraman
- 3. Shri Babubhai M. Chinai
- 4. Shri P. T. Leuva
- 5. Shri Trilochan Dutta
- 6. Sardar Raghbir Singh Panjhazari
- 7. Shri V. K. Dhage
- 8. Shri J. V. K. Vallabharao
- 9. Shri Rohit M. Dave
- 10. Shri M. P. Bhargava.

and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee; and

that the Committee shall make a report to this House by the first day of the next session."

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other business for the week commencing the 15th December, 1958.

7. Government Bills-Introduced

- (1) The Foreign Exchange Regulation (Amendment) Bill, 1958.
- (2) The Cinematograph (Amendment) Bill, 1958.

8. Government Bill-Under Consideration

The Delhi Rent Control Bill, 1958, as reported by the Joint Committee.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri B. N. Datar.

The following members took part in the debate:-

- (1) Shri Naushir Bharucha
- (2) Shri Shamrao Vishnu Parulekar
- (3) Shri Radha Raman
- (4) Shri Atal Bihari Vajpayee (Speech Unfinished)

The discussion was not concluded.

Motion Re: Thirty-Second Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:-

"That this House agrees with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th December, 1958."

The motion was adopted.

10. Private Members' Bills-Introduced

- (1) The Industrial Disputes (Amendment) Bill, 1958 (Amendment of section 15) by Shri Ram Krishan.
- (2) The Commissions of Inquiry (Amendment) Bill, 1958 (Amendment of section 8) by Shri Ram Krishan.
- (3) The Minimum Wages (Amendment) Bill, 1958 (Amendment of the Schedule) by Shri Ram Krishan.
- (4) The Constitution (Amendment) Bill, 1958 (Amendment of the Preamble and substitution of article 38) by Shri Rajendra Singh.
- (5) The Constitution (Amendment) Bill 1958 (Amendment of Article 136, 226, 227, 228 and 329) by Shri Shree Narayan Das.

11. Private Member's Bill-Motion for Circulation-Adopted

The Sikh Gurdwaras Bill, 1958, by Sardar Amar Singh Saigal.

Sardar Amar Singh Saigal concluded his speech on the motion moved by him on the 28th November, 1958 for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th March, 1959.

The following members took part in the debate: -

- (1) Dr. Ram Subhag Singh
- (2) Shri Ajit Singh Sarhadi
- (3) Pandit Braj Narayan "Brajesh"
- (4) Shri V. P. Nayar

- (5) Shri R. K. Khadilkar
- (6) Sardar Ajit Singh Bhatinda
- (7) Shri Ranbir Singh Chaudhuri
- (8) Shri R. M. Hajarnavis

The motion for circulation was adopted.

12. Private Member's Bill-Under Consideration

The Parliamentary Privilege Bill, 1958, by Shri Naushir Bharucha.

The motion for consideration of the Bill was moved by Shri Naushir Bharucha and his speech was not concluded.

(Lok Sabha adjourned till 11 a.m. on Monday, the 15th December, 1958)

M. N. KAUL, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 15, 1958.

No. 216

1. Starred Questions

Fifty-nine Starred Questions (Nos. 934—992) were put down on the order paper out of which seventeen were called. Original notices of Starred Questions Nos. 938, 944, 951, 956, 974, 979, 981, 984, and 989 were received in Hindi.

Thirteen Starred Questions (Nos. 934, 935, 936, 938, 939, 940, 942—947, and 950) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 937, 941, 948 and 949 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and nineteen Unstarred Questions (Nos. 1464—1533, 1535—1541, 1543—1580 and 1583—1585) were put down on the order paper. Unstarred Question No. 1581 was transferred to the list of questions for the 17-12-58. Original notices of Unstarred Questions Nos. 1485, 1496, 1497, 1514, 1515, 1516, 1523, 1524, 1525, 1526, 1533, 1543, 1546, 1547, 1554, 1556, 1557, 1558, 1560, 1571, 1572, and 1573 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper Laid on the Table

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A copy of Notification No. G.S.R. 1119, dated the 29th November, 1958 making certain amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules. 1956, was laid on the Table under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

4. Minutes of Committee on Petitions—Laid on the Table

The Minutes of the sittings (Twenty-first and Twenty-second) of the Committee on Petitions held during the Sixth Session were laid on the Table.

5. Report of Committee on Petitions

Shri Upendranath Barman presented the Fifth Report of the Committee on Petitions.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 9th December, 1958, Rajya Sabha had passed the Chartered Accountants (Amendment) Bill, 1958.

7. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Chartered Accountants (Amendment) Bill, 1958, as passed by Rajya Sabha.

8. Reporting of Petition

Secretary reported the receipt of a petition signed by a petitioner in respect of the Delhi Rent Control Bill, 1958, as reported by the Joint Committee.

9. Motions for Election to Committees

(i) Shri Balvantray Gopaljee Mehta moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on 30th April, 1959, in the casual vacancy caused by the resignation of Shri Vijayram Raju."

The motion was adopted.

(ii) Shri Raj Bahadur moved the following motion:-

"That in pursuance of clause (a) of sub-section (2) of Section 4 of the Merchant Shipping Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board, subject to the other provisions of the said Act."

The motion was adopted.

10. Government Bill-withdrawn

The Life Insurance Corporation (Second Amendment) Bill, 1957.

11. Government Bills-introduced

- (1) The Appropriation (Railways) No. 4 Bill, 1958.
- (2) The Appropriation (Railways) No. 5 Bill, 1958.

12. Suspension of Rule

Shri Asoke K. Sen moved the following motion:-

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion that leave be granted to introduce the Prevention of Disqualification (Amendment) Bill, 1958, be suspended."

The motion was adopted.

13. Government Bills-introduced

- (1) The Prevention of Disqualification (Amendment) Bill, 1958.
- (2) The Orissa Weights and Measures (Delhi Repeal) Bill, 1958.

14. Supplementary Demands for Grants for 1958-59

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1958-59, commenced.

Eight cut motions—of which two each were on Demands Nos. 22 and 128, three on Demand No. 106 and one on Demand No. 110,—were moved and negatived.

The following Demands were voted in full:-

Number of Demand	Name of Demand	Amount of Supplemen- tary Demand	
		Rs.	
	I. EXPENDITURE MET FROM REVENUE		
(Ministry of External Affairs)			
22	Tribal Areas	40,81,000	
(MINISTRY OF FINANCE)			
31	Opium .	28,05,000	
(MINISTRY OF HOME AFFAIRS)			
59	Delhi ,	1,95,00,000	
(MINISTRY OF LABOUR AND EMPLOYMENT)			
72	Ministry of Labour and Employment .	1,50,000	
/2	•	1,30,000	
(DEPARTMENT OF ATOMIC ENERGY)			
99	Department of Atomic Energy	1,00,000	
II.	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
(MINISTRY OF COMMERCE AND INDUSTRY)			
106	Capital Outlay of the Ministry of Commerce and Industry	4,43,50,000	
(Ministry of External Affairs)			
110	Capital Outlay of the Ministry of External Affairs	26,84,000	
(MINISTRY OF STEEL, MINES AND FUEL)			
128	Capital Outlay of the Ministry of Steel, Mines and Fuel	5,00,000	

15. Government Bill—under consideration

The Delhi Rent Control Bill, 1958, as reported by the Joint Committee

Further discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on 12th December, 1958, continued.

Shri Atal Bihari Vajpayee concluded his speech.

The discussion was not concluded.

16. Presentation of Report of Select Committee

Shri Upendranath Barman presented the Report of the Select Committee on the Representation of the People (Amendment) Bill, 1958.

17. Report of Business Advisory Committee

Shri Jaipal Singh presented the Thirty-third Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th December, 1958.)

CORRIGENDUM In Bulletin-Part I, dated the 11th December, 1958, page 707, line 22, for '56' read '55'.... no me so to

> M, N. KAUL, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 16, 1958

No. 217

1. Starred Questions

Sixty-eight Starred Questions (Nos. 993—1059 and 550) were put down on the order paper out of which fifteen were called. Original Notices of Starred Questions Nos. 997, 1004, 1005, 1026, 1029, 1032, 1040 and 1058 were received in Hindi.

Fourteen Starred Questions (Nos. 993—1002, 1004—1006 and 1031) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 1003 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Ninety Unstarred Questions (Nos. 1586—1662, 1666—1669, 1671—1677, 1679 and 1680) were put down on the order paper. Unstarred Question No. 1670 and 1678 was transferred to the list of questions for the 17th December, 1958. Original notices of Unstarred Questions Nos. 1614, 1621, 1643, 1654 and 1677 were received in Hindi. Replies to Unstarred Questions were laid on the Table

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 1107 dated the 22nd November, 1958, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendment to the Cotton Textiles (Export Control) Order, 1949.
- (2) A copy of the Public Premises (Eviction of Unauthorised Occupants) Rules, 1958 published in Notification No. G.S.R. 1159 dated the 8th December, 1958, under sub-section (3) of Section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958.
- (3) A copy of Notification No. S.O. 2460 dated the 29th November, 1958, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

IP.T.O.

- (4) A copy of the Annual Report of the National Industrial Development Corporation (Private) Limited for the year ended 31st December, 1957 along with the Audited Accounts under subsection (1) of Section 639 of the Companies Act, 1956.
- (5) A copy of the Summary of proceedings of the Seventeenth Session of the Standing Labour Committee held at Bombay on the 28th and 29th October, 1958.

4. Report of Public Accounts Committee

Shri N. G. Ranga presented the Eleventh Report of the Public Accounts Committee on the Appropriation Accounts (Posts and Telegraphs) 1955-56 and Audit Report, 1957 (Part II).

5. Reporting of Petition

Secretary reported the receipt of a petition signed by a petitioner in respect of the Delhi Rent Control Bill, 1958, as reported by the Joint Committee.

6. Calling Attention to Matter of Urgent Public Importance

Shri N. Keshava called the attention of the Minister of Transport and Communications to the absence of rules governing the movement of Folidol resulting in stoppage of its supply for essential purposes.

The Minister of State in the Ministry of Transport and Communications made a statement in regard thereto.

7. Statement by Minister of Mines and Oil

The Minister of Mines and Oil laid on the Table a statement regarding the up-to-date progress in the exploration of oil at Baroda and Cambay.

8. Government Bill-Introduced

The Appropriation (No. 5) Bill, 1958.

9. Motion Re: Thirty-third Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Thirty-third Report of the Business Advisory Committee presented to the House on the 15th December, 1958."

The motion was adopted.

10. Government Bills-Passed

(i) The Appropriation (Railways) No. 4 Bill, 1958

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

(ii) The Appropriation (Railways) No. 5 Bill, 1958.

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

11. Government Bill-under consideration

The Delhi Rent Control Bill, 1958, as reported by the Joint Committee

Further discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 12th December, 1958, continued.

The following members took part in the debate:-

- (1) Choudhry Brahm Perkash
- (2) Shri Naval Prabhakar
- (3) Shrimati Subhadra Joshi
- (4) Shri V. P. Nayar
- (5) Shri Subiman Ghose
- (6) H. H. Maharaja Pratap Keshari Deo
- (7) Shri Yadav Narayan Jadhav
- (8) Shri H. C. Heda
- (9) Shri Braj Raj Singh
- (10) Shri C. Krishnan Nair
- (11) Pandit Thakur Das Bhargava

Shri Govind Ballabh Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Consideration of clause 6 was taken up and not concluded.

12. Half-an-hour discussion on matters arising out of answer to question

Shri A. K. Gopalan raised a half-an-hour discussion on points arising out of the answer given on the 3rd December, 1958 to Starred Question No. 520 regarding Film Industry.

Shri Nityanand Kanungo replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th December, 1958.)

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 17, 1958.

No. 218

1. Starred Questions

Seventy-seven Starred Questions (Nos. 1060—1104, 1106-1107, 1107-A and 1108—1136) were put down on the order paper out of which fifteen were called. Starred Question No. 1105 was transferred to the list of questions for the 19th December, 1958. Original notices of Starred Questions Nos. 1064, 1065, 1076, 1091, 1103, 1108 and 1134 were received in Hindi.

Fifteen Starred Questions (Nos. 1060—1074) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Three hundred and eighteen Unstarred Questions (Nos. 1681—1742, 1744—1946, 1948—1961, 1963—1986, 1988—1995, 1995A, 1995B, 1995C, 1995D, 1995E, 1995F and 1995G), were put down on the order paper. Unstarred Questions Nos. 1743 and 1962 were transferred to the list of questions for the 19th December, 1958, and Unstarred Questions Nos. 1947 and 1987 were transferred to the list of questions for the 18th December, 1958. Original notices of Unstarred Questions Nos. 1697, 1723, 1745, 1753—1756, 1772—1774, 1784, 1796, 1813, 1814, 1832, 1841, 1843, 1844, 1847, 1851, 1852, 1857, 1876, 1877, 1887, 1897, 1914, 1941, 1942, 1957, 1961, 1968, 1969, 1977, 1986 and 1989 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. B-TP|24|56|57-8 dated the 26th November, 1958, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendment to the Motor Vehicles Rules for Marripur, 1951, published in the Manipur Gazette.
- (2) A copy of the Audit Report, Defence Services, 1958 (including Report on the Appropriation Accounts of Defence Services and the Commercial Appendix thereto for the year 1956-57) under Article 151(1) of the Constitution.

(3) A copy of the statement containing reply to a memorandum received from a Member in connection with Demands for Grants (Railways) 1958-59.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Thirty-third Report of the Committee on Private Members' Bills and Resolutions.

5. Statement by Deputy Minister of Civil Aviation

The Deputy Minister of Civil Aviation laid on the Table a statement regarding the programme for the development of airports at Bombay, Calcutta and Delhi for reception of jet aircraft.

6. Government Bills-Introduced

- (1) The Delhi Land Reforms (Amendment) Bill, 1958.
- (2) The Delhi Panchayat Raj (Amendment) Bill, 1958.

7. Motion Re: Sixth Report of Committee of Privileges

Sardar Hukam Singh moved the following motion:-

"That this House agrees with the Sixth Report of the Committee of Privileges laid on the Table on the 12th December, 1958."

The motion was adopted.

8. Government Bills-Passed

(i) The Appropriation (No. 5) Bill, 1958

The motion for consideration of the Bill was moved by Dr. B. Gopala Reddi.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. B. Gopala Reddi.

The motion was adopted and the Bill was passed,

(ii) The Delhi Rent Control Bill, 1958, as reported by the Joint Committee.

Clause-by-clause consideration of the Bill continued.

Clauses 6, 8 to 13 and 16 to 57 and the First and Second Schedules were adopted.

Clauses 7 and 14 were adopted as amended.

On an amendment to clause 15 the House divided, Ayes 45; Noes 118. The amendment was accordingly negatived.

Clause 15 was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bi N. Datar.

The following members took part in the debate:-

- (1) Shri T. C. N. Menon.
- (2) Shri B. N. Datar.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill-under consideration

The Indian Tariff (Amendment) Bill, 1958.

The motion for consideration of the Bill was moved by Shri Manubhai Shah.

Shri V. P. Nayar commenced his speech on the motion which was not concluded.

10. Discussion on Matter of Urgent Public Importance

Shri Arun Chandra Guha raised a discussion on the policy of Government with regard to the question of the ex-Chairman and other ex-Members of the Railway Board, as also retired high officials of Government, seeking employment in companies which have extensive dealings and contracts with the Ministries, in particular with reference to the employment in M/s. Bird and Co. of an ex-Chairman of the Railway Board from the date of his retirement.

The following members took part in the debate:-

- (1) Shri K. T. K. Tangamani
- (2) Shri Jaipal Singh
- (3) Shri Vidya Charan Shukla
- (4) Shri Harish Chandra Mathur
- (5) Shri Surendra Mahanty

- (6) Shri Joachim Alva
- (7) Shri Govind Ballabh Pant
- (8) Shri Braj Raj Singh.

Shri Jagjivan Ram replied to the debate.

11. Half-an-hour discussion on matters arising out of answer to question

Shri T. Nagi Reddy raised a half-an-hour discussion on points arising out of the answer given on the 18th November, 1958 to Starred Question No. 44 regarding Tungabhadra High Level Canal.

Shri V. Rami Reddy took part in the debate.

Shri Jaisukhlal Lalshankar Hathi replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th December, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 18, 1958

No. 219

1. Starred Questions

Forty-nine Starred Questions (Nos. 1137—1139, 1141—1168, 1168-A, 1168-B, 1169—1176, 1176-A, 1177, 1177-A, 1178—1180, 1180-A and 1181) were put down on the order paper out of which thirteen were called. Starred Question No. 1140 was transferred to the list of questions for the 19th December, 1958. Original notices of Starred Questions Nos. 1144, 1157, 1164, 1172 and 1181 were received in Hindi.

Eight Starred Questions (Nos. 1138, 1139, 1143—1147 and 1149) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1137, 1141, 1142 and 1148 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and thirty-nine Unstarred Questions (Nos. 1996—2014, 2016—2131, 2131-A, 2131-B, 2131-C and 2131-D) were put down on the order paper. Unstarred Question No. 2015 was transferred to the list of questions for the 17th December, 1958. Original notices of Unstarred Questions Nos. 2029, 2040, 2052, 2070, 2071, 2072, 2078, 2079, 2118, 2120, 2121, 2131-B and 2131-D were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding the Indian Lawyers' Delegation to U.S.S.R. addressed to the Minister of Law was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of each of the following statements showing the action taken by Government on various assurances, promises and

undertakings given by Ministers during the various Sessions of Second Lok Sabha shown against each:—

(i) Statement No. I . Sixth Session, 1958.

(ii) Supplementary Statement No. IV . Fifth Session, 1958.

(iii) Supplementary Statement No. XIII Fourth Session, 1958.

(iv) Supplementary Statement No. XV Third Session, 1957.

(v) Supplementary Statement No. XIX . Second Session, 1957.

- (2) A copy of each of the following Declarations of Exemption under the proviso to Section 6 of the Registration of Foreigners Act, 1939:—
 - (i) No. 1/34/58-F. 1 dated the 4th September, (1 Declaration).
 - (ii) No. 1/38/58-F. 1 dated the 10th September, (2 Declarations) 1958.
 - (iii) No. 1/41/58-F. 1 dated the 6th November, (1 Declaration).
 - (iv) No. 1/42/58 dated the 8th November, 1958 (I Declaration).
 - (v) No. 23/26/58-F. 1 dated the 15th November, (3 Declarations). 1958.
 - (vi) No. 23/28/58-F. 1 dated the 21st November. (3 Declarations). 1958.
- (3) A copy of Notification No. G.S.R. 1138 dated the 6th December, 1958, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Central Excise Rules, 1944.

5. Minutes of Committee on Private Members' Bills Resolutions—Laid on the Table

The Minutes of the sittings (Thirtieth to Thirty-fourth) of the Committee on Private Members' Bills and Resolutions held during the Sixth Session, were laid on the Table.

6. Minutes of Committee on Petitions—Laid on the Table

The Minutes of the Twenty-third sitting of the Committee on Petitions held during the Sixth Session were laid on the Table.

7. Report of Committee on Absence of Members from the Sittings of the House

Shri Mulchand Dube presented the Eleventh Report of the Committee on Absence of Members from the Sittings of the House.

8. Statement by Deputy Minister of Finance

The Deputy Minister of Finance made a statement correcting the reply given on the 2nd April, 1958 to a Supplementary by Shri K. T. K. Tangamani on Starred Question No. 1403 regarding the Life Insurance Corporation.

9. Government Bill-Introduced

The Arms Bill, 1958.

10. Government Bill-Passed.

The Indian Tariff (Amendment) Bill, 1958.

Further discussion on the motion for consideration of the Bill moved on the 17th December, 1958, continued.

The following members took part in the debate:-

- (1) Shri V. P. Nayar
- (2) Shri Bimal Comar Ghose
- (3) Shri Laisram Achaw Singh
- (4) Shri T. C. N. Menon
- (5) Shri K. R. Achar

Shri Manubhai Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manubhai Shah.

The following members took part in the debate:-

- (1) Shri V. P. Nair
- (2) Shri H. C. Dasappa
- (3) Shri Manubhai Shah

The motion was adopted and the Bill was passed.

11. Government Bill-Under Consideration.

The Cinematograph (Amendment) Bill, 1958.

The motion for consideration of the Bill was moved by Dr. B. V. Keskar.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 1st March, 1959 was moved by Shri Surendra Mahanty.

The following members took part in the debate:-

- (1) Shri Surendra Mahanty
- (2) Shri S. Easwara Iyer
- (3) Shrimati Ila Palchoudhuri
- (4) Shri Shree Narayan Das
- (5) Shri Hem Barua
- (6) Shri Ansar Harvani
- (7) Shri E. V. K. Sampath

The discussion was not concluded.

12. Motion re: Fixation of Higher Price of Sugar-Cane

Shri Braj Raj Singh moved the following motion:-

"That the question regarding the fixation of a higher price of sugarcane as recommended by the U.P. and Bihar State Legislative Assemblies, be taken into consideration."

Three substitute motions were moved by-

- (1) Pandit Krishna Chandra Sharma.
- (2) Shri Atal Bihari Vajpayee.
- (3) Shri S. M. Banerjee.

The following members took part in the debate:-

- (1) Shri Sarjoo Pandey.
- (2) Pandit Krishna Chandra Sharma.
- (3) Pandit Dwarika Nath Tiwary.
- (4) Shri Atal Bihari Vajpayee.
- (5) Shri Jawaharlal Nehru.
- (6) Shri S. M. Banerjee.
- (7) Shri Ajit Prasad Jain.

Shri Braj Raj Singh replied to the debate.

On the substitute motion moved by Shri Atal Bihari Vajpayee the House divided, Ayes 21; Noes 130. The substitute motion was accordingly negatived.

The other two substitute motions were barred.

13. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shrimati Renu Chakravartty raised a half-an-hour discussion on points arising out of the answer given on the 24th November, 1958 to Starred Question No. 191 regarding the closure of Kulti Furnaces.

Sardar Swaran Singh replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th December, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 19, 1958

No. 220

1. Oath or Affirmation

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Shri Raghunath Singh Kiledar made and subscribed the oath in Hindi and took his seat in the House.

2. Starred Questions

Sixty-six Starred Questions (Nos. 1182, 1183, 1183-A, 1184—1188, 1190—1206, 1208—1221 and 1223—1249) were put down on the order paper out of which Seventeen were called. Starred Question No. 1207 was transferred to the list of questions for the 17th December, 1958. Original notices of Starred Questions (Nos. 1184, 1191, 1204, 1209, 1221, 1231, 1232 and 1246) were received in Hindi.

Fourteen Starred Questions (Nos. 1182, 1183-A, 1184—1187, 1190—1193 and 1195—1198) were orally answered and supplementary questions were asked on thirteen of them. Replies to the remaining questions (including Starred Questions Nos. 1183, 1188 and 1194 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Eighty-six Unstarred Questions (Nos. 2132—2201 and 2203—2218) were put down on the order paper. Unstarred Question No. 2202 was transferred to the list of questions for the 17th December, 1958. Original notices of Unstarred Questions Nos. 2152, 2161, 2169, 2171, 2172, 2179, 2205 and 2207) were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Short Notice Questions

Two Short Notice Questions, one regarding 'Stoppage of cash doles to displaced persons' and the other 'B.Ed. Course in Jamia Millia, Delhi', addressed to the Minister of Rehabilitation and Minority Affairs and the Minister of Education respectively were asked. Both of them orally answered and supplementary questions were also asked and answered thereon.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report of the Khadi and Village Industries Commission for the year 1957-58, under sub-section (3) of Section 24 of the Khadi and Village Industries Commission Act, 1956.
- (2) A copy of the Appropriation Accounts (Civil), 1956-57 (including proforma commercial accounts) and the Audit Report, 1958 under Article 151(1) of the Constitution.
- (3) A copy of each of the following papers under Sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Annual Report of the National Projects Construction Corporation Private Limited for the period 9th January, 1957 to 31st March, 1958, alongwith the Audited Accounts.
 - (ii) Review by Government of the above Report.
- (4) A copy of each of the following Rules under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958 published in Notification No. G.S.R. 1139 dated the 6th December, 1958.
 - (ii) The Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958 published in Notification No. G.S.R. 1140 dated the 6th December, 1958.
- (5) A copy of each of the following Notifications under Sub-Section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (i) G.S.R. No. 1141 dated the 6th December, 1958 containing the Customs Duties Drawback (Fixed Rates) Rules, 1958.
 - (ii) G.S.R. No. 1142 dated the 6th December, 1958 containing the Customs Duties Drawback (Brand Rates) Rules, 1958.
 - (iii) G.S.R. No. 1143 dated the 6th December, 1958
 - (iv) G.S.R. No. 1144 dated the 6th December, 1958.
- (6) A copy of Notification No. G.S.R. 1177 dated the 13th December, 1958 under sub-section (3) of Section 641 of the Companies Act, 1956.
- (7) A copy of the statement clarifying the reply given on the 24th September, 1958 to Starred Question No. 1550 by Shri Uma Charan Patnaik regarding Jane's Fighting Ships.

6. Direction by the Speaker under the Rules of Procedure—Laid on the Table

A copy of Direction No. 125 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha was laid on the Table.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 18th December, 1958, Rajya Sabha had agreed without any amendment to the Assam Rifles (Amendment) Bill, 1958, passed by Lok Sabha on the 5th December, 1958.

8. Report of Committee on Subordinate Legislation

Sardar Hukam Singh presented the Fourth Report of the Committee on Subordinate Legislation.

9. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Thirty-second Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Twenty-sixth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Railways—Commercial Matters.

10. Announcement by Speaker

The Speaker conveyed to the House the regrets expressed by Shri Liladhar Kotoki, Member, Lok Sabha, for having tendered evidence before a Select Committee of the Assam Legislative Assembly without the permission of the House.

11. Government Bill—passed

The Cinematograph (Amendment) Bill, 1958

Further discussion on the motion for consideration of the Bill and the amendment thereto for circulation of the Bill for the purpose of eliciting opinion thereon moved on the 18th December, 1958, continued.

The following members took part in the debate:-

- (1) Shri S. C. Gupta
- (2) Raja Mahendra Pratap
- (3) Shri Radha Raman
- (4) Shri Chapalakanta Bhattacharyya
- Dr. B. V. Keskar replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. B. V. Keskar.

The motion was adopted and the Bill was passed.

12. Motion re: Thirty-third Report of Committee on private Members' Bills and Resolutions

Shri S. Easwara Iyer moved the following motion:-

"That this House agrees with the Thirty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th December, 1958."

The motion was adopted.

13. Private Member's Resolution—withdrawn

Shri Chintamani Panigrahi concluded his speech on the following Resolution moved by him on the 5th December, 1958:—

"This House recommends that a Committee consisting of 15 members of Lok Sabha be appointed to assess the progress made so far in the matter of land reforms all over the country and to submit its report to the House as early as possible."

Two amendments were moved by-

- (1) Shri Bibhuti Mishra
- (2) Shri S. M. Banerjee

The following members took part in the debate:-

- (1) Shri Bibhuti Mishra
- (2) Shri T. Nagi Reddy
- (3) Shri P. K. Vasudevan Nair
- (4) Shri Dodda Thimmaiah
- (5) Shri Mool Chand Jain
- (6) Shri Jagdish Awasthi
- (7) Shrimati Renu Chakravartty
- (8) Shri Ganpati Ram
- (9) Shri K. T. K. Tangamani
- (10) Shri Gulzarilal Nanda

Shri Chintamani Panigrahi replied to the debate.

Both amendments were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

14. Private Member's Resolution-under consideration

Shri Subiman Ghose moved the following Resolution:-

"This House is of opinion that all the Public Service Commissions, whether Union or State, should be under the Government of India holding analogous position like that of the Supreme Court and High Courts and suitable legislation be brought forward to amend the Constitution accordingly."

Shri Subiman Ghose's speech was not concluded.

15. Half-an-hour discussion on matters arising out of answer to question

Shri T. N. Viswanatha Reddy raised a half-an-hour discussion on points arising out of the answer given on the 4th December, 1958 to Starred Question No. 568 regarding Co-operative Sugar Factories in Andhra.

Dr. Panjabrao S. Deshmukh and Shri Manubhai Shah replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Saturday the 20th December, 1958.)

BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, December 20, 1958

No. 221

1. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Report on the Second General Elections in India, 1957 (Volume I—General).
- (2) A copy of Notification No. G.S.R. 1163 dated the 13th December, 1958, under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (3) A copy of the statement correcting the reply given on the 30th August, 1958 to a supplementary by Shri D. A. Katti on Starred Question No. 695 regarding Government of India Scholarships to Scheduled Castes and Scheduled Tribe students.
- (4) A copy of the Report of the Study Group on Social Security.
- (5) A copy of each of the following Notifications, under sub-section(6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. No. 1129 dated the 28th November, 1958 making certain amendment to the Delhi Roller Flour Mills (Atta Price Control) Order, 1958.
 - (ii) G.S.R. No. 1130 dated the 29th November, 1958 making certain further amendment to the Orissa Rice (Prohibition of Export) Order, 1957.
 - (iii) G.S.R. No. 1152 dated the 3rd December, 1958 making certain further amendments to the Rice and Paddy (West Bengal) Second Price Control Order, 1958.
 - (iv) G.S.R. No. 1155 dated the 4th December, 1958.
 - (v) G.S.R. No. 1156 dated the 4th December, 1958.
 - (vi) G.S.R. No. 1157 dated the 5th December, 1958 making certain further amendment to the Rajasthan Gram (Prohibition of Export) Order, 1958.
- (vii) G.S.R. No. 1158 dated the 5th December, 1958 containing the Rice (Uttar Pradesh) Price Control Order, 1958.
- (viii) G.S.R. No. 1158A dated the 7th December, 1958.

- (ix) G.S.R. No. 1160 dated the 8th December, 1958.
- (x) G.S.R. No. 1190 dated the 11th December, 1958.
- (xi) G.S.R. No. 1191 dated the 11th December, 1958.

2. Minutes of Committee on Government Assurances—laid on the Table

The Minutes of the Tenth sitting of the Committee on Government Assurances held during the Sixth Session were laid on the Table.

Minutes of Committee on Absence of Members from the Sittings of the House—laid on the Table

The Minutes of the sittings (Tenth and Eleventh) of the Committee on Absence of Members from the Sittings of the House held during the Sixth (Session were laid on the Table.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 18th December, 1958, Rajya Sabha had passed the Parliament (Prevention of Disqualification) Bill, 1958, passed by Lok Sabha on the 3rd December, 1958, with amendments and had returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha-laid on the Table

Secretary laid on the Table the Parliament (Prevention of Disqualification) Bill, 1958, which had been returned by Rajya Sabha with amendments.

6. Calling attention to matter of urgent Public Importance

Shri M. Elias called the attention of the Minister of Steel, Mines and Fuel to the reported lay-off of 800 workers by the Assam Railway Trading Co. due to reduced coal allocation.

The Minister of Steel, Mines and Fuel made a statement in regard thereto.

7. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Shri U. Muthuramalinga Thevar.	17th November to 20th December, 1958 (Sixth Session).
(2) Shri B. Pocker	17th November to 20th December, 1958 (Sixth Session).
(3) Shri S. C. Choudhury	19th August to 27th September, 1958 (Fifth Session) and 17th November to 29th November, 1958 (Sixth Session).
(4) Shri Bishanchandar Seth	17th November to 13th December, 1958 (Sixth Session).
(5) Shri Laxmi Narayan Bhanja Deo.	17th November to 20th December, 1958 (Sixth Session).
(6) Shri Keshavrao Marutirao Jedhe.	17th November to 20th December, 1958 (Sixth Session).

8. Statement by Deputy Minister of Civil Aviation

The Deputy Minister of Civil Aviation made a statement correcting the reply given on the 4th December, 1958 to Starred Question No. 563 by Sarvashri S. Hansda and Satis Chandra Samanta regarding dues from Pakistan.

9. Government Bills—passed

(i) The Prevention of Disqualification (Amendment) Bill, 1958

The motion for consideration of the Bill was moved by Shri Asoke K. Sen.

The following members took part in the debate:-

- (1) Pandit Thakur Das Bhargava
- (2) Shri N. G. Ranga
- (3) Shri T. C. N. Menon
- (4) Shri Ranbir Singh Chaudhuri
- (5) Shri Naushir Bharucha

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill was passed.

(ii) The Foreign Exchange Regulation (Amendment) Bill, 1958

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The following members took part in the debate:-

- (1) Shri T. C. N. Menon
- (2) Shri S. Easwara Iyer
- (3) Shri K. R. Achar

Shri B. R. Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

10 Motion Re: Joint Committee on Government Bill—Adopted

The Cost and Works Accountants Bill, 1958

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee was moved by Shri Satish Chandra.

The following members took part in the debate:-

- (1) Shri K. K. Warior
- (2) Shri C. R. Pattabhi Raman
- (3) Shri C. R. Narasimhan
- (4) Shri Upendranath Barman
- (5) Dr. G. S. Melkote

Shri Satish Chandra replied to the debate.

The motion was adopted as follows:—

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Cost and Works Accountants Bill, 1958, made in the motion adopted by Rajya Sabha at its sitting held on the 10th December, 1958 and communicated to this House on the 12th December, 1958, and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

Shri Nibaran Chandra Laskar, Shri Etikala Madhusudan Rao, Shri Bholi Sardar, Shrimati, Jayaben Vajubhai Shah, Shri Radhelal Vyas, Shri C. R. Narasimhan, Shri S. A. Agadi, Shri Satis Chandra Samanta, Lala Achint Ram, Shri Radheshyam Ramkumar Morarka, Swami Ramanand Shastri, Shri Padam Dev, Shri Sunder Lal, Shri Prabhat Kar, Shri Rajendra Singh, Shri Jaipal Singh. Shri Karsandas Parmar, Pandit Braj Narayan "Brajesh", Shri Satish Chandra and Shri Lal Bahadur Shastri."

11. Government Bills-Passed

(i) The Representation of the People (Amendment) Bill, 1958, as reported by the Select Committee

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri Asoke K. Sen.

The following members took part in the debate:-

- (1) Shri Khushwaqt Rai.
- (2) Shri Uddaraju Ramam
- (3) Pandit Thakur Das Bhargava
- (4) Shri N. Keshava.
- (5) Shri Naushir Bharucha
- (6) Shri Upendranath Barman
- (7) Shri Bibhuti Bhushan Das Gupta
- (8) Shri Shree Narayan Das Gupta
- (9) Shri Braj Raj Singh.

Shri Asoke K. Sen replied to the debate

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 14, 16 and 18 to 28 were adopted.

New Clauses 28A and 28B were also adopted.

Clauses 15, 17 and 29 were adopted as amended.

Clauses 30 to 37 were also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Orissa Weights and Measures (Delhi Repeal) Bill, 1958

The motion for consideration of the Bill was moved by Shri Satish Chandra.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Chandra.

The motion was adopted and the Bill was passed.

12. Half-An-Hour Discussion on Matters arising out of Answer to Question

Shri P. K. Vasudevan Nair raised a half-an-hour discussion on points arising out of the answer given on the 12th December, 1958 to Starred Question No. 901 regarding procurement of rice in Andhra.

Shri A. M. Thomas replied to the debate.

(Lok Sabha adjourned sine die at 6.33 p.m.)